

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAAS NO: 728,729,730,731,732,733,734,735,736,737,738,739,740,741,742,743,
744,745,746,747,748,749,750,751,752,753,754,755,756,757,758,759,760,761,762,
763,764,765,766,767,768,769,770,771,772,773,774,775,776,777,778,779,780,781,
782,783,784 and 785 OF 2025

LAND ACQUISITION FIRST APPEAL NO: 728 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.204 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Yadaiah, S/o.Chinna Chinnaiah, Age 35 years, Occ. Agriculture, R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, LA Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 729 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.136 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

D.Radha, W/o.Laxmanna, Age 41 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, LA Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 730 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.210 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

J. Gouthami @ Jyoti, D/o. Prasad, Age 30 years, Occ- Agriculture, R/o. Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector , LA, Rajiv Lift Irrigation Scheme -Phase- II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 731 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.184 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Yerramma, D/o.Naganna, Age 47 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.**Appellant/Claimant**

AND

The Special Deputy Collector, LA Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

....**Respondent/Respondent**

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 732 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.246 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Buddamma, W/o.Yellanna, Age 71 years, Occ Agriculture, R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.**Appellant/Claimant**

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

....**Respondent/Respondent**

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 733 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.240 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

1. Chandraiah, S/o.Naganna, Age 56 years, Occ: Agriculture R/o. Kanayapally Village of Kothakota Mandal, Wanaparthy District.
2. J.Naveen, S/o.Narsimha, age 44 years Occ. Agriculture, R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.

....**Appellants/Claimants**

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...**Respondent/Respondent**

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 734 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.174 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy

Between:

Ramulu, S/o.Chandraiah, Age 37 years, Occ Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...**Appellant/Claimant**

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...**Respondent/Respondent**

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 735 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.182 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy

Between:

N.Naganna, D/o.Balaiah, Age 56 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.**Appellant/Claimant**

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...**Respondent/Respondent**

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 736 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.203 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Naresh, S/o.Chinna Chinnaiah, Age 37 years, Occ. Agriculture, R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 737 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.135 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Rani, D/o.Narsimlu, Age 39 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 738 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.178 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Elishamma, D/o.Karrenna, Age 47 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 739 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.211 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

J. Chinna Kurmaiah, S/o. Yerra Kistanna, Age 48 years, Occ: Agriculture, R/o. Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbair

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 740 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.207 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

J. Balaiah, S/o.Chinna Kistanna, Age 55 years, Occ. Agriculture, R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 741 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.140 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Kejamma, D/o.Naganna, Age 46 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 742 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.200 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Narender, S/o.Chinna Chinnaiah, Age 43 years, Occ. Agriculture, R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 743 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.134 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

J.Nagamma, W/o.Narsimlu, Age 61 years, Occ: Agriculture, Kanayapally Village of Kothakota Mandal. Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 744 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.243 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Chittemma, W/o.Premaiah, Age 46 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 745 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.206 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Kranthi Kumar, S/o.Balaiah, Age 28 years, Occ Agriculture, R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 746 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.175 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

R. Venkatamma, W/o. Edanna, Age 61 years, Occ: Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase -II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 747 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.248 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Ravi, S/o. Yellanna, r Age 43 years, Occ Agriculture, R/o. Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbair

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 748 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.172 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Balamma, W/o.Ashanna, Age 81 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 749 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.245 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Venkatesh, S/o.Kurmann, Age 30 years, Occ: Agriculture, R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair. Respondent.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 750 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.168 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Manemma, W/o.Balaiah, Age 71 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 751 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.180 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Shantha, D/o. Karrenna, Age 36 years, Occ: Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 752 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.133 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

J.Mashanna, S/o.Balaiah, Age 76 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, LA. Rajiv Lift Irrigation Scheme-Phase-II, Pebbair,.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 753 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.205 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Shanthamma, W/o.Balaiah, Age 55 years, Occ. Agriculture, R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair. Respondent

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 754 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.183 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Dass, S/o.Naganna, Age 42 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 755 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.171 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Chandra Babu, S/o.Balaiah, Age 34 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 756 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.247 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Ramulu, S/o. Yellanna, Age 49 years, Occ Agriculture, R/o. Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbaire

...RESPONDENTS

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 757 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.179 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Rajani, D/o.Satyanna, Age 30 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire. Respondent.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 758 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.238 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Manemma, W/o.Kondanna, Age 46 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 759 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.191 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Ramesh, S/o.Naganna, Age 36 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, LA, Rajiv Lift Irrigation Scheme-Aase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 760 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.251 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

J.Murali, S/o.Savaraiah, Age 44 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, LA, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 761 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.261 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Shanthamma, W/o. Pedda Ramulu, Age 56 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

• The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 762 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.197 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Naresh, S/o.Chinna Chinnaiah, Age 44 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent/Respondent

Counsel for the Appellant : Sri. V. Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 763 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.185 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Bala Manemma, W/o.Venkataiah, Age 46 years, Occ.Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, LA Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 764 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.250 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Venu, S/o.Savaraiah, Age 39 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 765 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.190 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

J.Naganna, S/o.Balaiah, Age 71 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 766 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.193 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Renuka, D/o.Naganna, Age 34 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 767 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.264 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Subrahmanyam, S/o.Chandraiah, Age 41 years, Occ- Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 768 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.198 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Narender, S/o.Chinna Chennaiah, Age 38 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 769 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.258 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Mahender, S/o. Yellanna, Age 46 year, Occ Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 770 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.256 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Ramachandraiah, S/o.Yellanna, Age 56 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 771 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.263 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Buchamma, W/o.Chandraiah, Age 76 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector LA, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 772 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.262 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Salamma, W/o.Pedda Ramulu, Age 46 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme LA Phase II Pebba. Respondent

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 773 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.249 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

J.Chipra Savaraiah, S/o.Navuraiah, Age 78 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebba.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 774 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.252 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

J.Narsimha, S/o.Mashanna, Age 66 years, Occ Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 775 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.254 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Mahesh, S/o. Narsimha, Age 31 years, Occ- Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 776 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.265 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Gangamma, W/o.Yellanna, Age 76 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-11, Pebbaire.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 777 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.192 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Kishore, S/o. Naganna, Age 34 years, Occ Agriculture, Kapayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbaire.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 778 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.260 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

K. Pedda Ramulu, S/o.Naganna, Age 66 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 779 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.266 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Saroja, W/o.Krishnaiah, Age 46 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 780 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.267 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Maddileti,, S/o.Yellanna, Age 41 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.
Respondent

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 781 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.199 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Yadaiah, S/o.Cinna Chinnaiyah, Age 36 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 782 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.253 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Ramesh, S/o.Narsimha, Age 36 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.**Appellant/Claimant**

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

....**Respondent/Respondent**

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 783 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.181 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

1. J. S. Chandraiah (died), Per LRs.2 to 6
2. J. Bhagyamma, w/o Late J. S. Chandraiah, aged 63 years,
3. J. Naganna, s/o Late J. S. Chandraiah, aged 49 years,
4. J. Sayanna, s/o Late J. S. Chandraiah, aged 43 years,
5. J. Danaiah, s/o Late J. S. Chandraiah, aged 39 years,
6. Chittemma, d/o Late J. S. Chandraiah, aged 38 years, Occ. Agriculture, R/o. Kanayapally Village, Kothakota Mandal, Wanaparthy District.

....**Appellants/Claimants**

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

....**Respondent/Respondent**

Counsel for the Appellants : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 784 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.208 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Ravi Kumar, S/o.Balaiah, Age 30 years, Occ. Agriculture, R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondents

Counsel for the Appellant : Sri. V. Manohar Rao

Counsel for the Respondent : GP for Appeals

LAND ACQUISITION FIRST APPEAL NO: 785 OF 2025

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.194 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

Between:

Bharathi, D/o.Naganna, Age 32 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, (Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Counsel for the Appellant : Sri. V Manohar Rao

Counsel for the Respondent : GP for Appeals

The Court delivered the following:

THE HON'BLE SRI JUSTICE ABHINAND KUMAR SHAVILI

AND

THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

L.A.A.S.Nos. 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784 and 785 OF 2025

COMMON JUDGMENT: (*Per the Hon'ble Sri Justice Abhinand Kumar Shavili*)

When the matters are taken up for hearing, learned counsel appearing for the appellants had informed the Court that the issue involved in the present Appeals is squarely covered by the common judgment, dated 29.04.2025, rendered by this Court in L.A.A.S.No.57 of 2024 & batch and following the said common judgment, the present Appeals also deserves to be allowed.

8

2. Learned Government Pleader for Appeals appearing for the respondent-Special Deputy Collector did not dispute the said fact.

3. In view of the same, all these appeals are allowed following the common judgment, dated 29.04.2025, rendered by this Court in L.A.A.S.No.57 of 2024 & batch,

and the market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer with all consequential benefits. However, it is made clear that the appellants are not entitled to interest for the delay period in preferring the appeals. There shall be no order as to costs.

Miscellaneous Petitions, if any, pending shall stand closed.

**SD/-K.SRINIVASA RAO
JOINT REGISTRAR**

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//TRUE COPY//

SECTION OFFICER

To,

1. The Senior Civil Judge, at Wanaparthy. (With records, if any)
2. One CC to Sri. V Manohar Rao Advocate [OPUC]
3. Two CCs to GP for Appeals, High Court for the State of Telangana. [OUT]
4. Two CD Copies

DL/PSL

✓

HIGH COURT

DATED:26/08/2025

COMMON JUDGMENT

LAAS NO:728,729,730,731,732,
733,734,735,736,737,738,739,740
741,742,743,744,745,746,747,748
749,750,751,752,753,754,755,756
757,758,759,760,761,762,763,764
765,766,767,768,769,770,771,772
773,774,775,776,777,778,779,780
781,782, 783, 784 and 785 OF
2025

ALLOWING ALL THE APPEALS

X
ASU
24/8/25

**HON'BLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
HON'BLE SMT JUSTICE TIRUMALA DEVI EADA**

L.A.A.S.Nos.57, 81 and 124 OF 2024

COMMON JUDGMENT: (*Per Hon'ble Justice Abhinand Kumar Shavili*)

When the matters are taken up for hearing, learned counsel appearing for the appellants had informed this Court that the issue raised in these Appeals is squarely covered by the judgment, dated 27.01.2025, passed by this Court in L.A.A.S.No.49 of 2024. Learned counsel had further contended that L.A.A.S.No.49 of 2024 was filed by claimant No.26 in O.P.No.91 of 2014, dated 03.10.2018 and the appellants herein are other claimants in O.P.No.91 of 2014. Therefore, similar order be passed in these appeals also. Learned counsel had further contended that LAAS No.49 of 2024 was disposed of by relying on a Division Bench judgment of this Court in L.A.A.S.No.125 of 2015 and batch, dated 27.09.2022, whereby the market value of the land acquired therein was enhanced by two more times than the value fixed by the Land Acquisition Officer with all consequential benefits,

however, for the delay period in preferring the appeals, the claimants are not entitled for any interest.

3. Learned counsel for the appellants had further contended that the judgment, dated 27.09.2022 passed in L.A.A.S.No.125 of 2015 and batch was also confirmed by the Apex Court in S.L.P.(Civil)No.28925 of 2024, dated 17.09.2024. Therefore, the present appeals can also be disposed of in terms of the judgment, dated 27.01.2025 passed in L.A.A.S.No.49 of 2024.

5. Learned Government Pleader appearing for the 1st respondent-Land Acquisition Officer had contended that the purpose of acquiring lands of appellants is for Ryalampadu Balancing Reservoir under Jawahar Lift Irrigation Project and Priyadarshi Jurala Project and G.O.Ms.No.234, dated 15.10.1993 and G.O.Ms.No.291, dated 05.08.1982 are not applicable to the said irrigation projects. Therefore, all the appeals are liable to be dismissed.

4. Having considered the rival submissions made by the learned counsel on either side, this Court is of the view that the Division Bench of this Court in L.A.A.S.No.2 of 2016, dated 27.09.2022 and L.A.A.S.No.4 of 2016, dated 15.09.2022 held that the said G.Os. are applicable for all the Irrigation Projects, and though the said G.Os. were issued specifically for Srisailam Hydro Power Projects. L.A.A.S.No.125 of 2015 and batch, dated 27.09.2022 and L.A.A.S.No.4 of 2016, dated 15.09.2022 were allowed and the market value was enhanced by two more times than the value fixed by the Land Acquisition Officer. Aggrieved by the order, dated 27.09.2022, in L.A.A.S.No.125 of 2015 and batch, the State has carried the matter to the Apex Court by filing S.L.P.(Civil).No. 28925 of 2024 and the Apex Court *vide* order, dated 17.09.2024, confirmed the order passed by the Division Bench of this court in L.A.A.S.No.125 of 2015 and batch. Therefore, the present appeals can also be disposed of in terms of the judgment, dated 27.09.2022, passed in L.A.A.S.No.125 of 2015 and batch.

5. Accordingly, all the appeals are allowed by following the judgment, dated 27.09.2022, passed in L.A.A.S.No.125 of 2015 and batch, and the market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer with all consequential benefits. However, the appellants are not entitled for interest for the delay period in preferring the appeals. There shall be no order as to costs.

Miscellaneous Petitions, if any, pending in these appeals shall stand closed.

JUSTICE ABHINAND KUMAR SHAVILI

JUSTICE TIRUMALA DEVI EADA

Date: 29.04.2025

Note:
Registry to annex copy of the
judgment dated 27.09.2022
In LAAS No.125 of 2015.
(B.O)
rkk/Prat

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 728 OF 2025

Between:

Yadaiah, S/o.Chinna Chinnaiah, Age 35 years, Occ. Agriculture, R/o.Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, LA Rajiv Lift Irrigation Scheme-Phase-II,
Pebbaiparthy.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated
10.03.2016 in O.P.No.204 of 2015 on the file of the Court of the Senior Civil
Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of
appeal, the Judgment and Decree of the Court below and the material papers in
the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the
appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value
fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period
of 3357 days in preferring the appeal.

4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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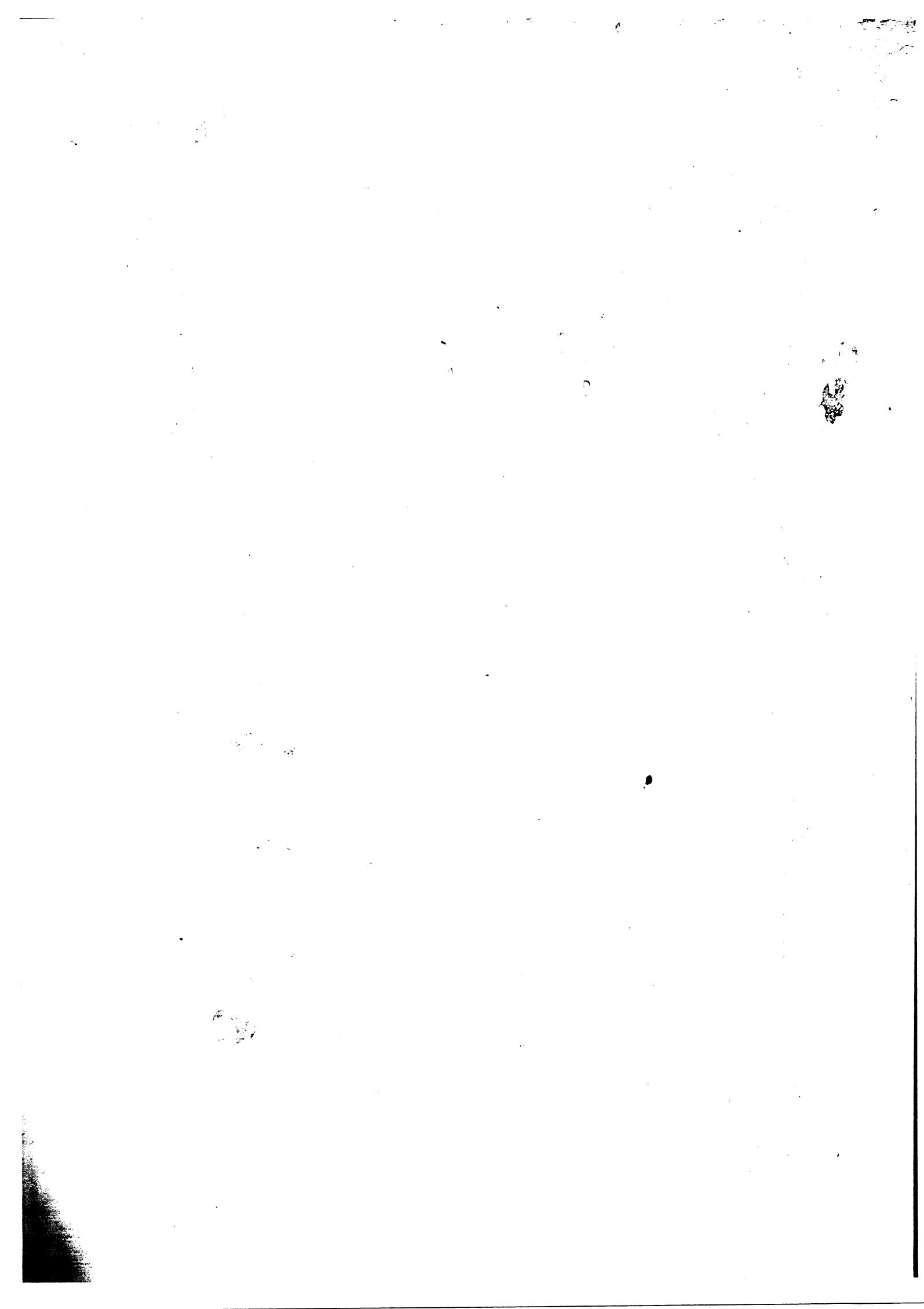
SECTION OFFICER

To,

1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

DL/PSL

[Signature]



HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 728 OF 2025

ALLOWING THE APPEAL

ASR
21/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 729 OF 2025

Between:

D.Radha, W/o.Laxmanna, Age 41 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, LA Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.136 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.

4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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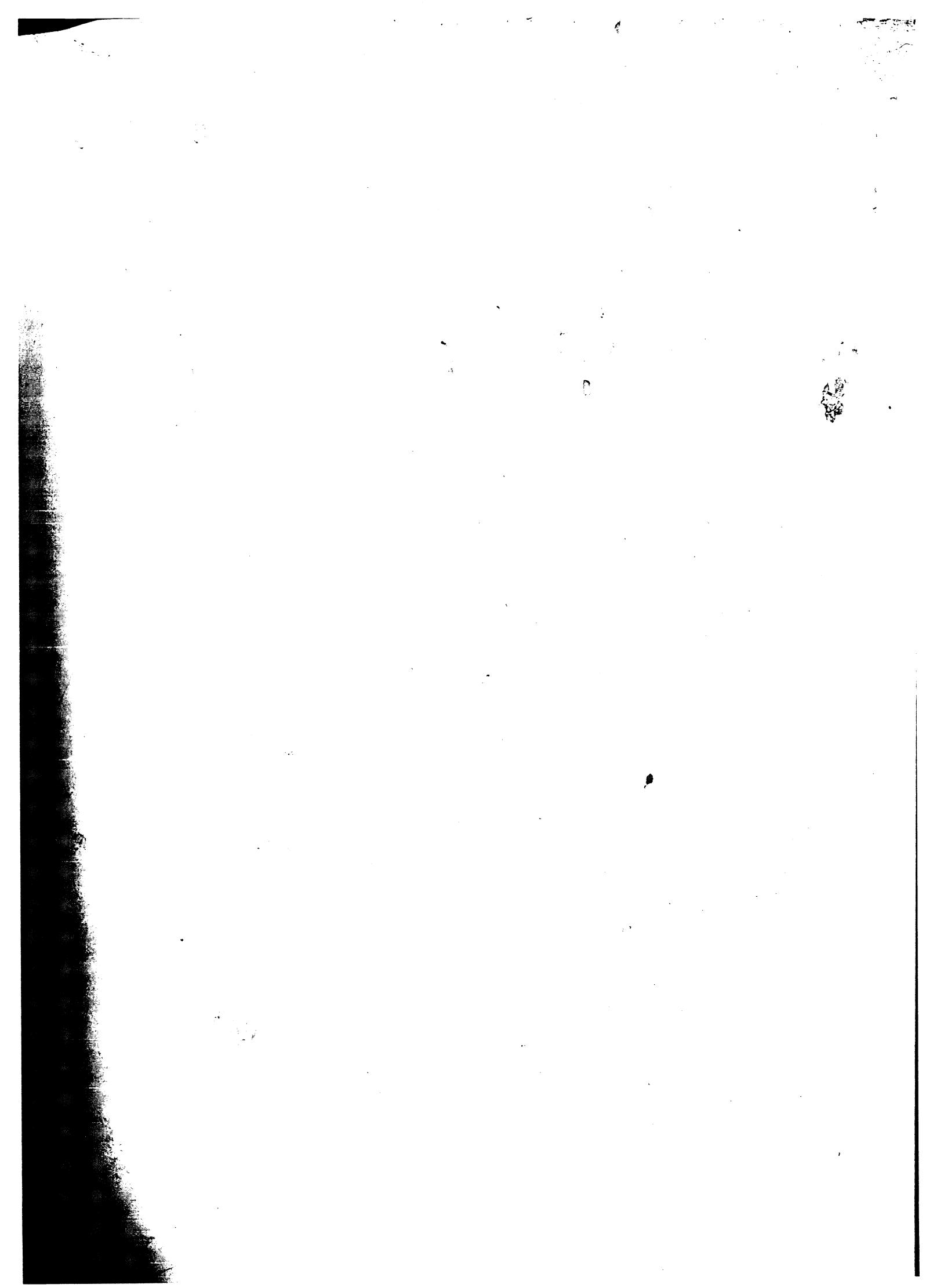
SECTION OFFICER

To,

1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

DL/PSL





HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO:729 OF 2025

ALLOWING THE APPEAL

1
ASH
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 730 OF 2025

Between:

J. Gouthami @ Jyoti, D/o. Prasad, Age 30 years, Occ: Agriculture, R/o. Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector , LA, Rajiv Lift Irrigation Scheme -Phase- II, Pebbaiparthy.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.210 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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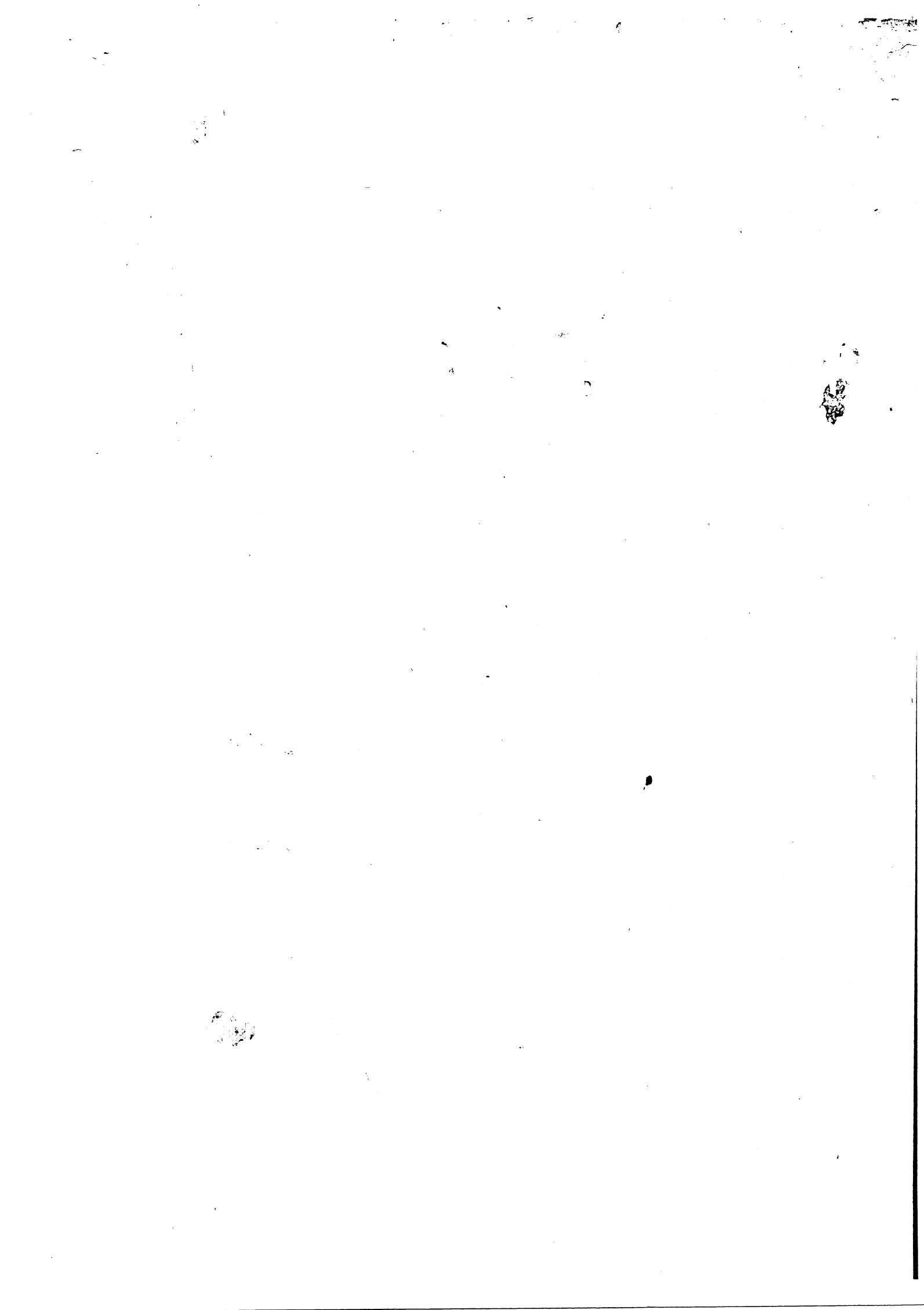
SECTION OFFICER

To,

1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

DL/PSL





HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 730 OF 2025

ALLOWING THE APPEAL

*M
ASW
26/8/25*

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 731 OF 2025

Between:

Yerramma, D/o.Naganna, Age 47 years, Occ. Agriculture, Kanayapally Village of
Kothakota Mandal, Wanaparthy District. ...Appellant/Claimant

AND

The Special Deputy Collector, LA Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.184 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

Z

**SD/-K.SRINIVASA RAO
JOINT REGISTRAR**

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To,

SECTION OFFICER

1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

DL/PSL





HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 731 OF 2025

ALLOWING THE APPEAL

4
ASW
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 732 OF 2025

Between:

Buddamma, W/o.Yellanna, Age 71 years, Occ Agriculture, R/o.Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.246 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3363 days in preferring the appeal.
4. That there shall be no order as to costs.

SD-K.SRINIVASA RAO
JOINT REGISTRAR

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To,

SECTION OFFICER

1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

DL/PSL

SL

HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 732 OF 2025

ALLOWING THE APPEAL

4
ADM
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 733 OF 2025

Between:

1. Chandraiah, S/o.Naganna, Age 56 years, Occ: Agriculture R/o. Kanayapally Village of Kothakota Mandal, Wanaparthy District.
2. J.Naveen, S/o.Narsimha, age 44 years Both Occ. Agriculture, R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellants/Claimants

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.240 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellants and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellants be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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To,

SECTION OFFICER

1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

DL/PSL





HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 733 OF 2025

ALLOWING THE APPEAL

*✓
ASG
22/11/25*

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 734 OF 2025

Between:

Ramulu, S/o.Chandraiah, Age 37 years, Occ Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.174 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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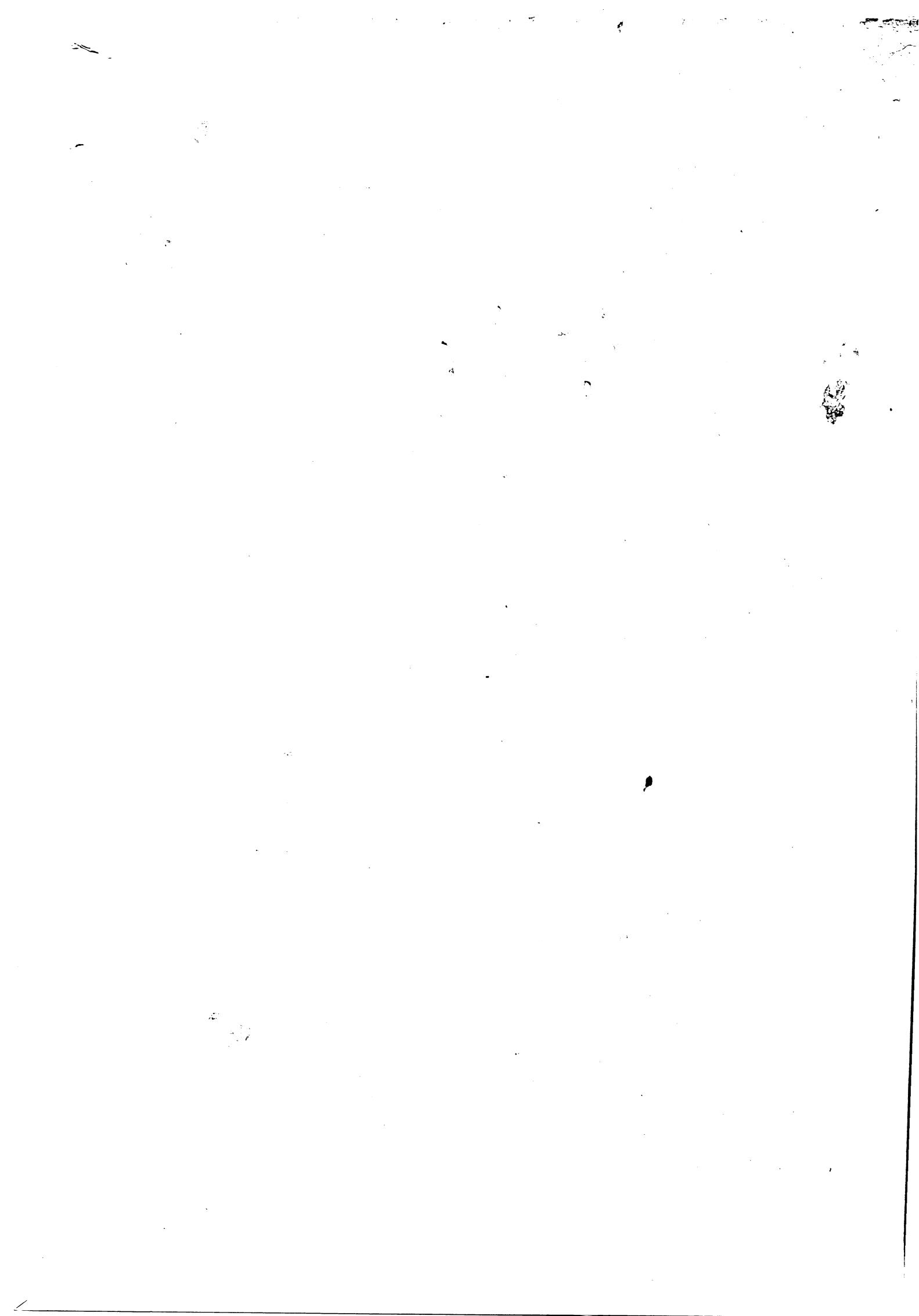
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2. Two CD Copies

DL/PSL

ABD



HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 734 OF 2025

ALLOWING THE APPEAL

*ASW
27/08/25*

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 735 OF 2025

Between:

N.Naganna, D/o.Balaiah , Age 56 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...APPELLANT(S)

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...RESPONDENTS

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.182 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3363 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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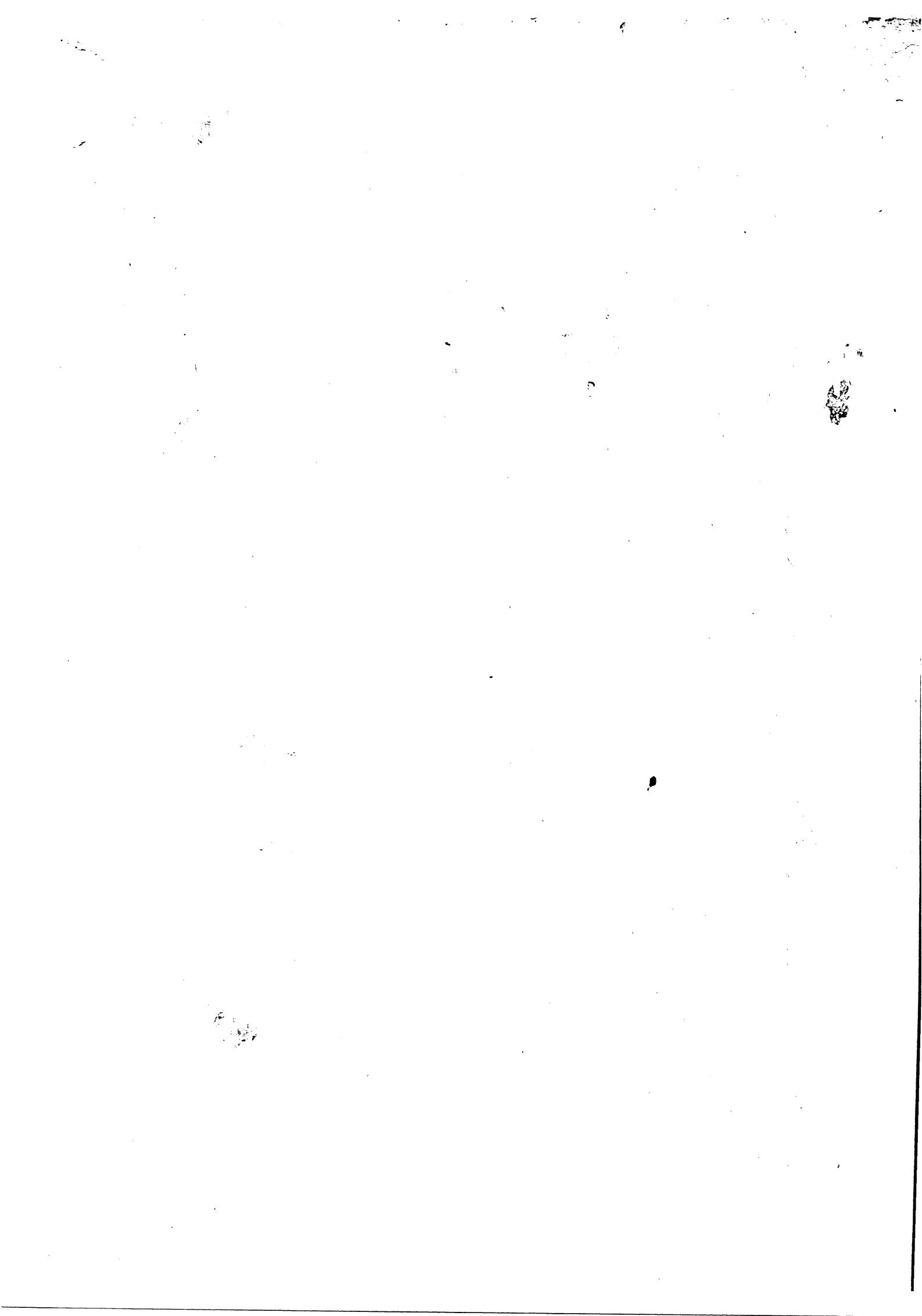
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HIGH COURT

DATED: 26/08/2025

DECREE

LAAS NO: 735 OF 2025

ALLOWING THE APPEAL

ASU
21/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 736 OF 2025

Between:

Naresh, S/o.Chinna Chinnaiah, Age 37 years, Occ. Agriculture, R/o.Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.203 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3363 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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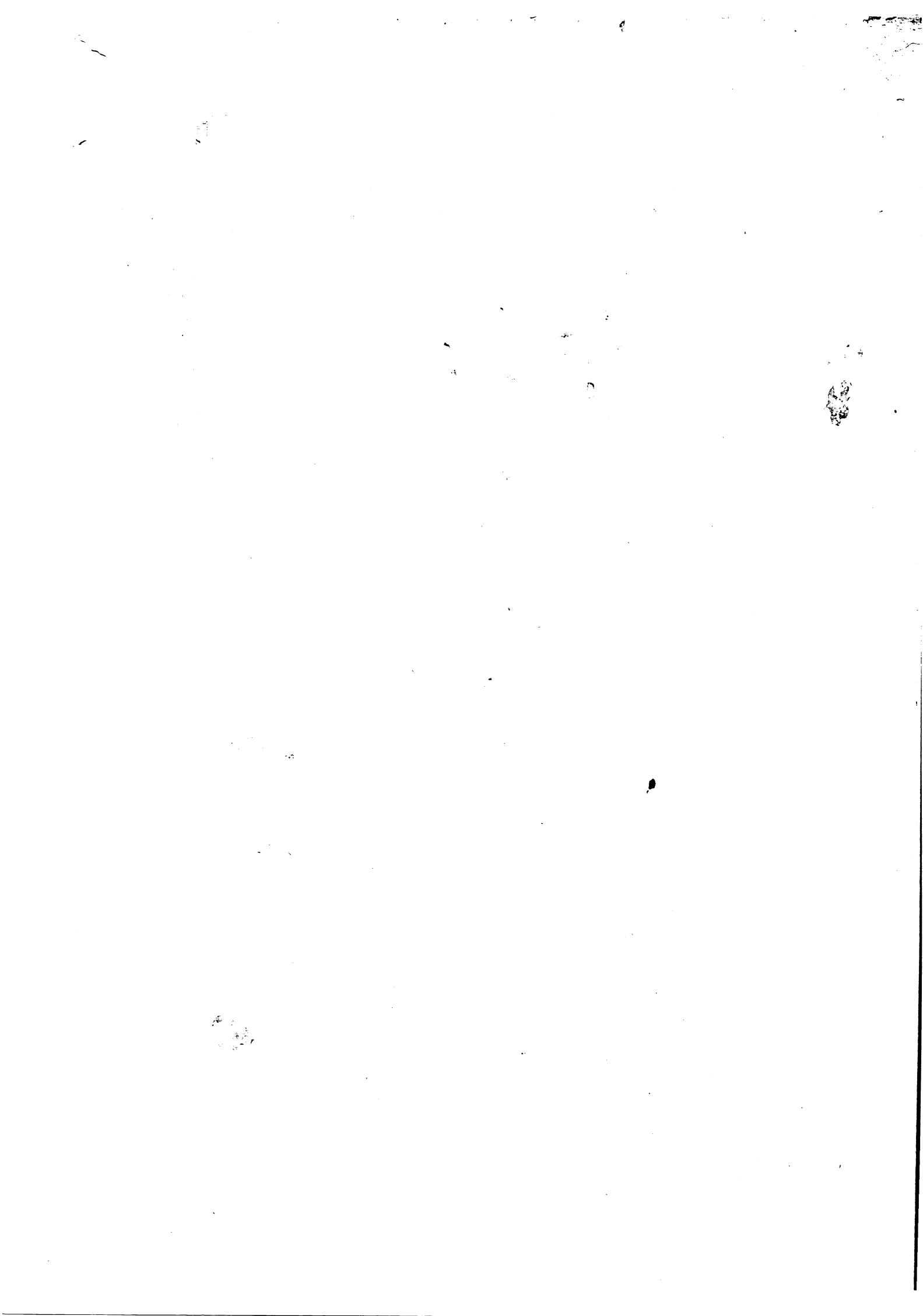
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HIGH COURT

DATED: 26/08/2025

DECREE

LAAS NO: 736 OF 2025

ALLOWING THE APPEAL

ASU
27/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 737 OF 2025

Between:

Rani, D/o.Narsimlu, Age 39 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.135 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3363 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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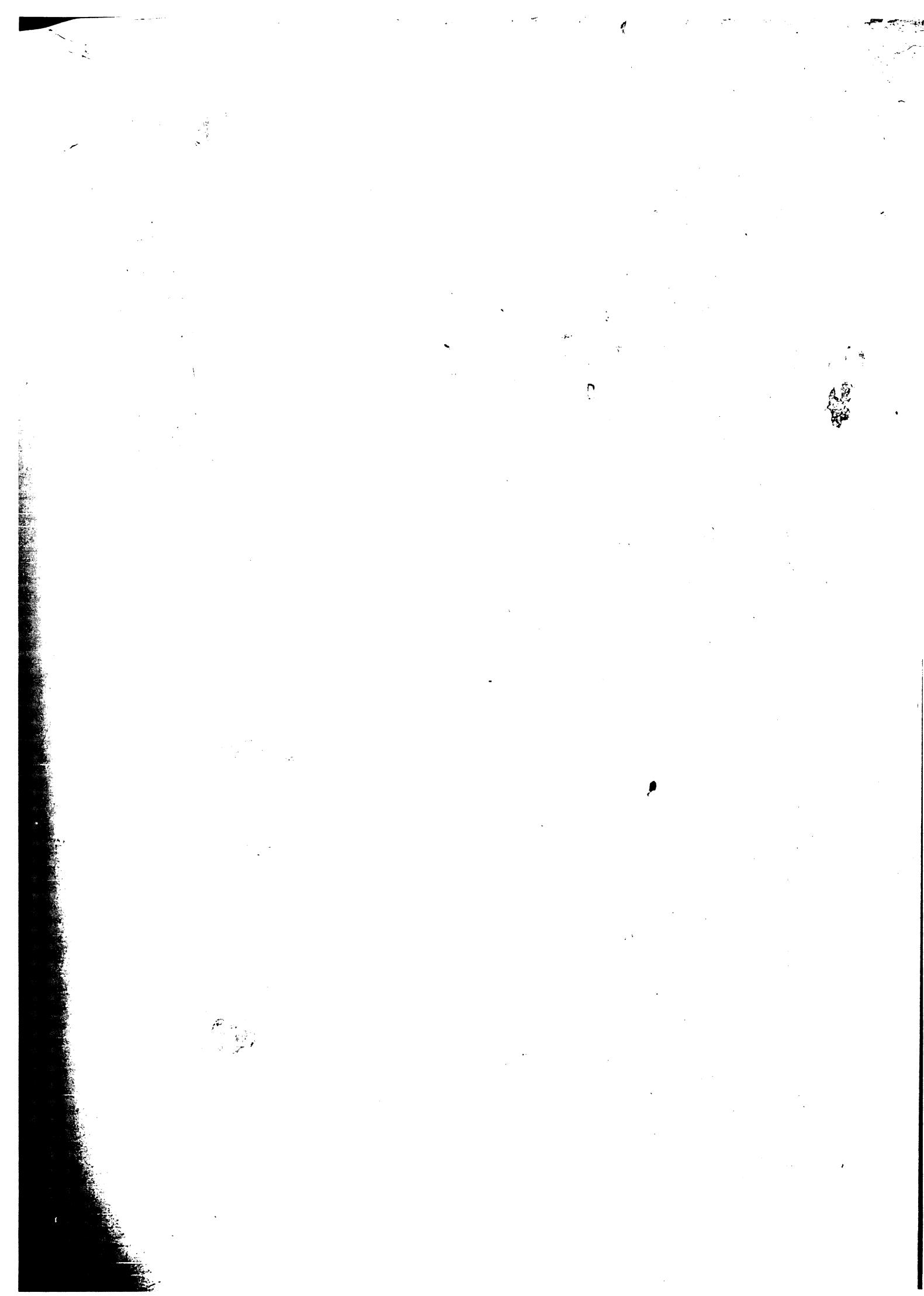
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Abd



HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 737 OF 2025

ALLOWING THE APPEAL

*ASV
24/11/25*

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 738 OF 2025

Between:

Elishamma, D/o.Karrenna, Age 47 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.178 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3363 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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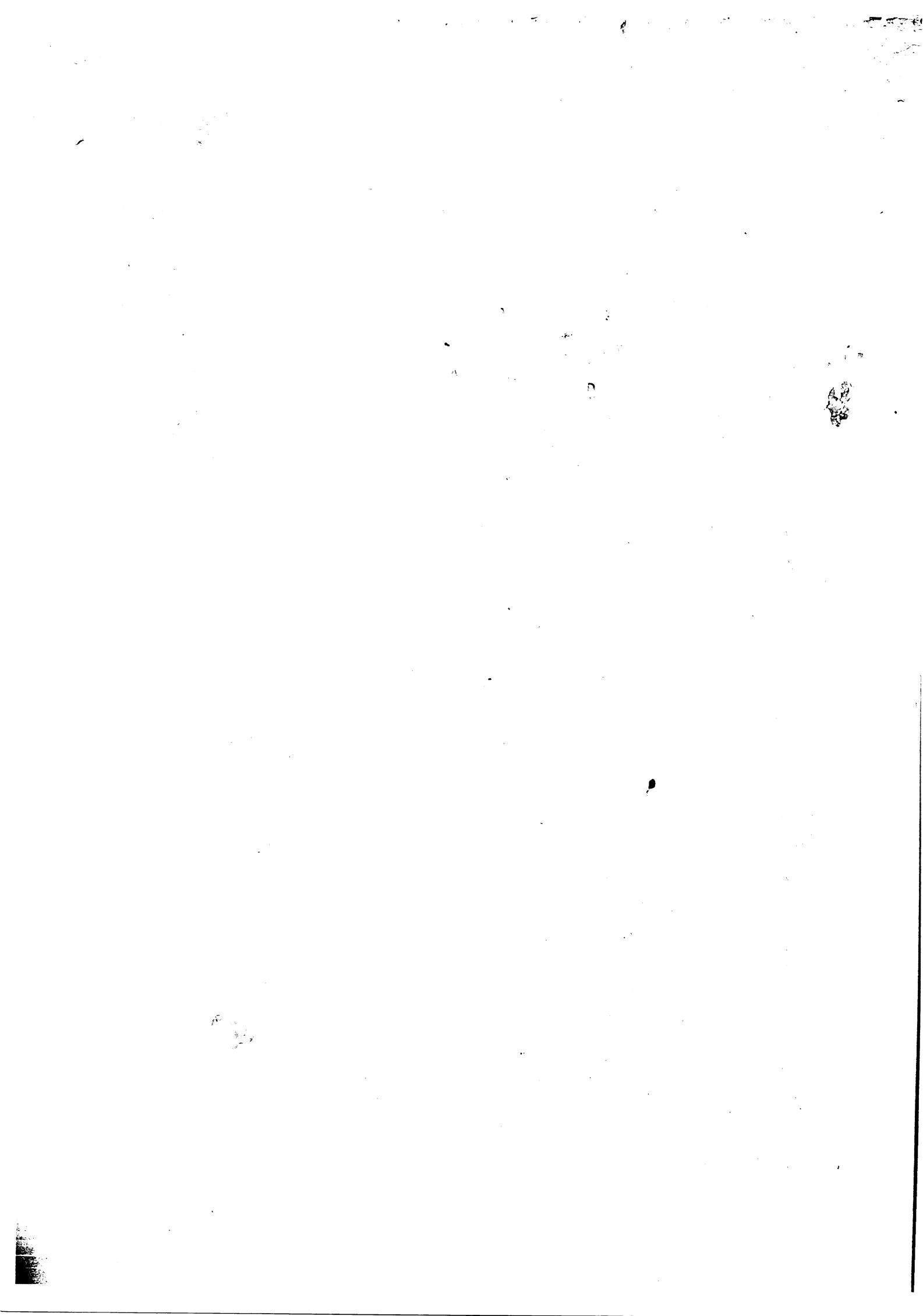
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 738 OF 2025

ALLOWING THE APPEAL

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26/08/2025*

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 738 OF 2025

Between:

Elishamma, D/o.Karrenna, Age 47 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.178 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3363 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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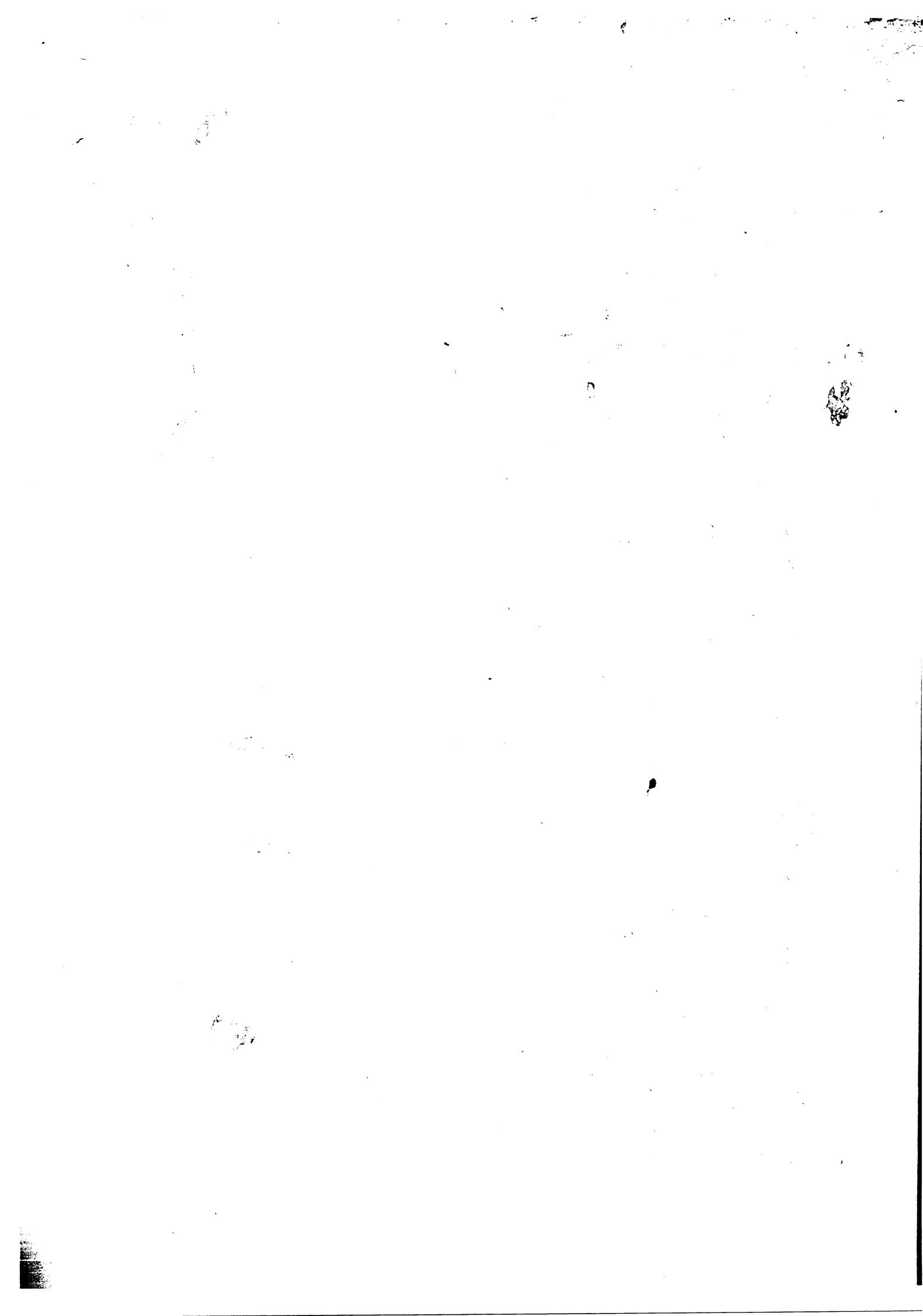
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 738 OF 2025

ALLOWING THE APPEAL

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ASU
26/08/2025

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 739 OF 2025

Between:

J. Chinna Kurmaiah, S/o. Yerra Kistanna, Age 48 years, Occ: Agriculture, R/o. Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbair

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.211 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3363 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR



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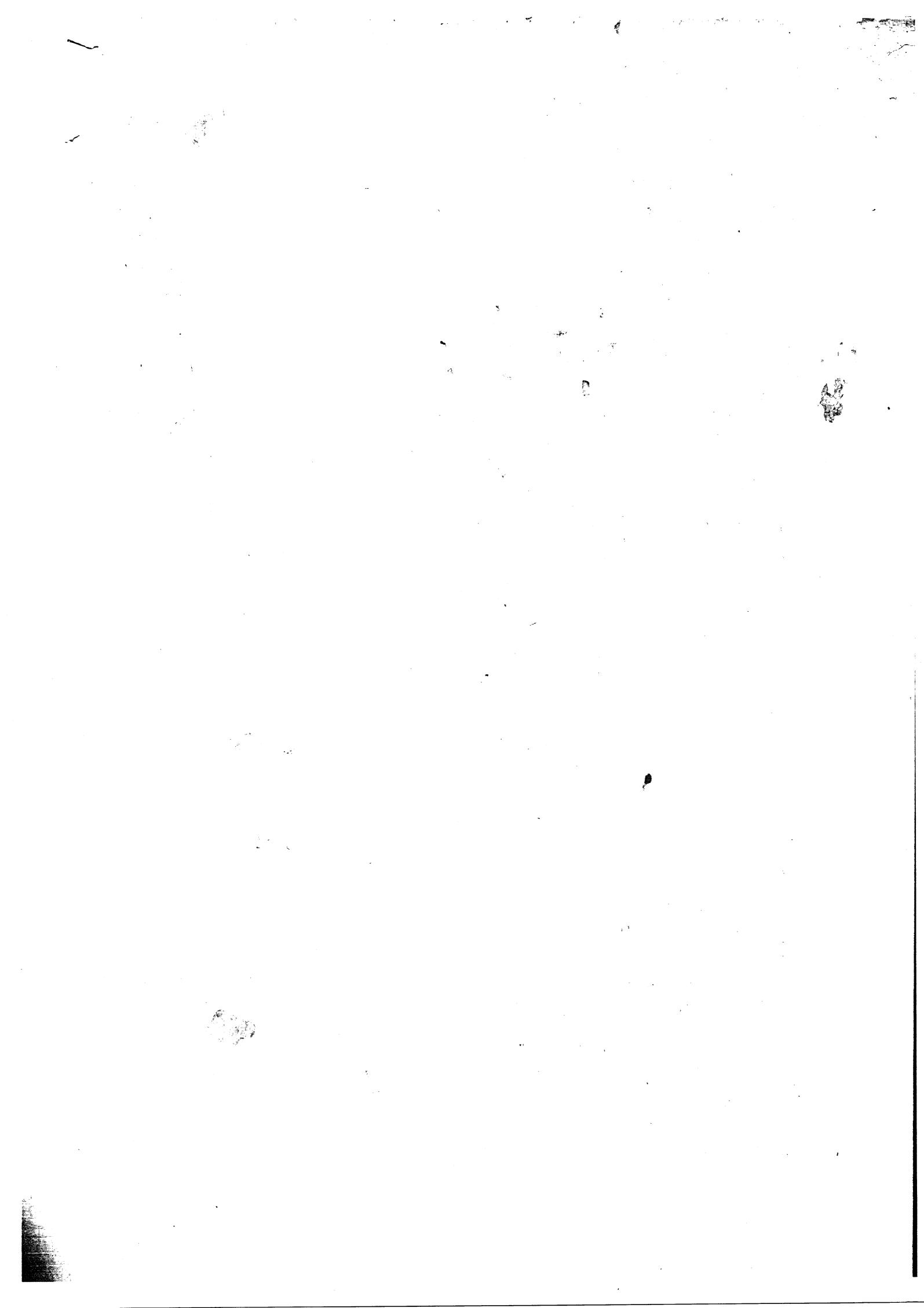
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 739 OF 2025

ALLOWING THE APPEAL

ASU
21/01/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 740 OF 2025

Between:

J. Balaiah, S/o.Chinna Kistanna, Age 55 years, Occ. Agriculture, R/o.Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...RESPONDENTS

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.207 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3363 days in preferring the appeal.
4. That there shall be no order as to costs.

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JOINT REGISTRAR

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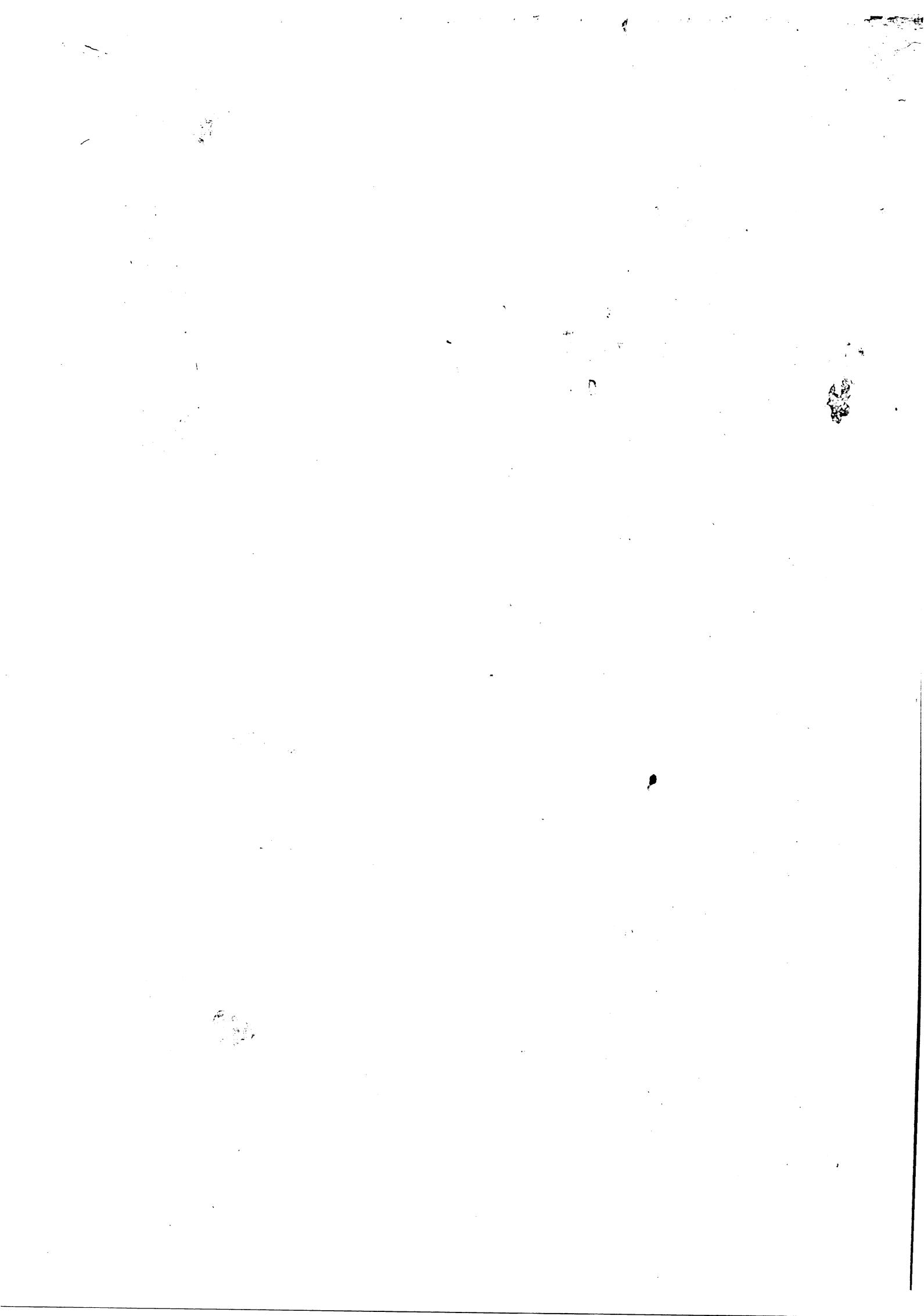
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1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 740 OF 2025

ALLOWING THE APPEAL

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AM
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 741 OF 2025

Between:

Kejamma, D/o.Naganna, Age 46 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.140 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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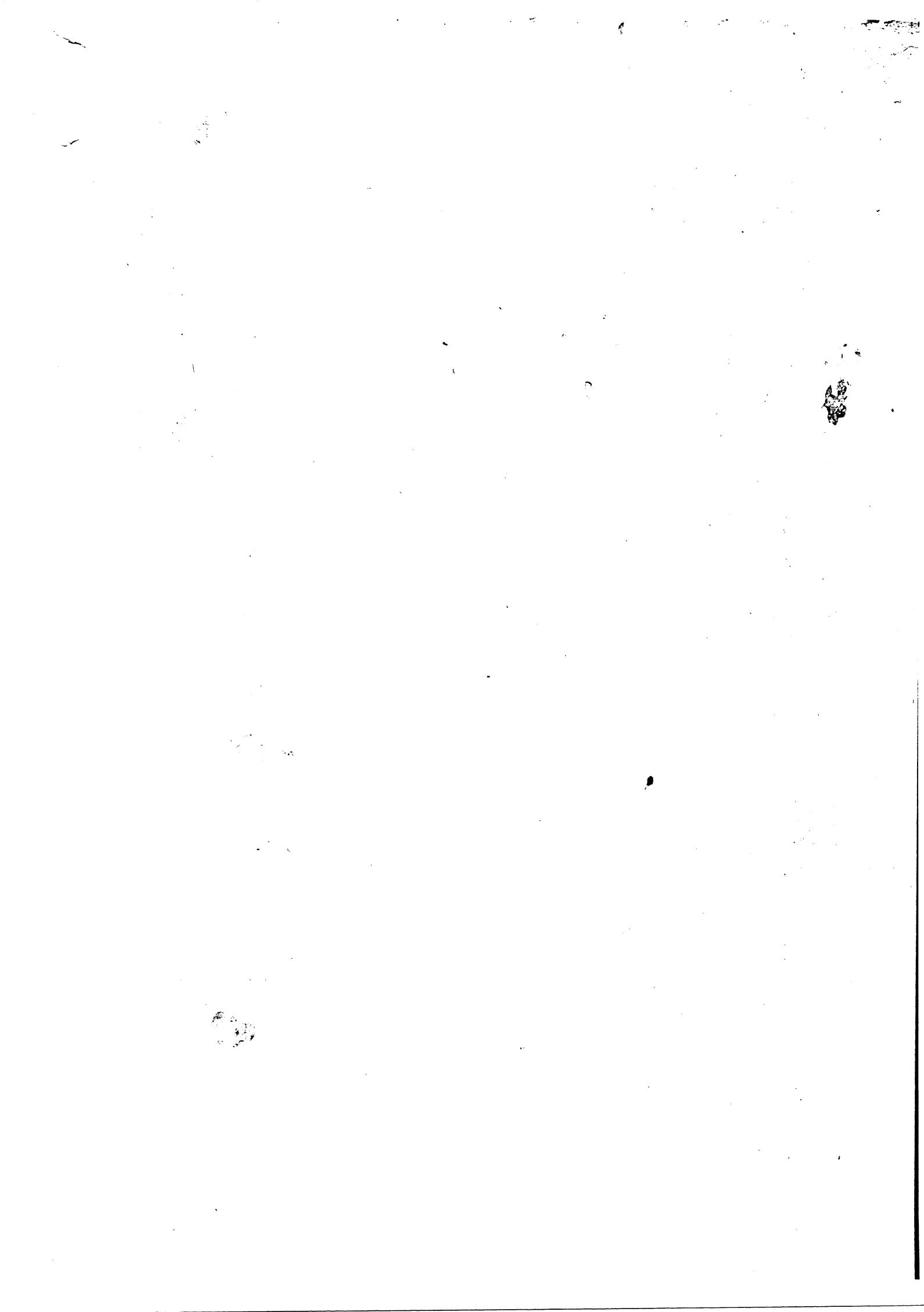
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1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 741 OF 2025

ALLOWING THE APPEAL

*ASG
24/11/25*

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 742 OF 2025

Between:

Narender, S/o.Chinna Chinnaiah, Age 43 years, Occ. Agriculture,
R/o.Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaipet.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.200 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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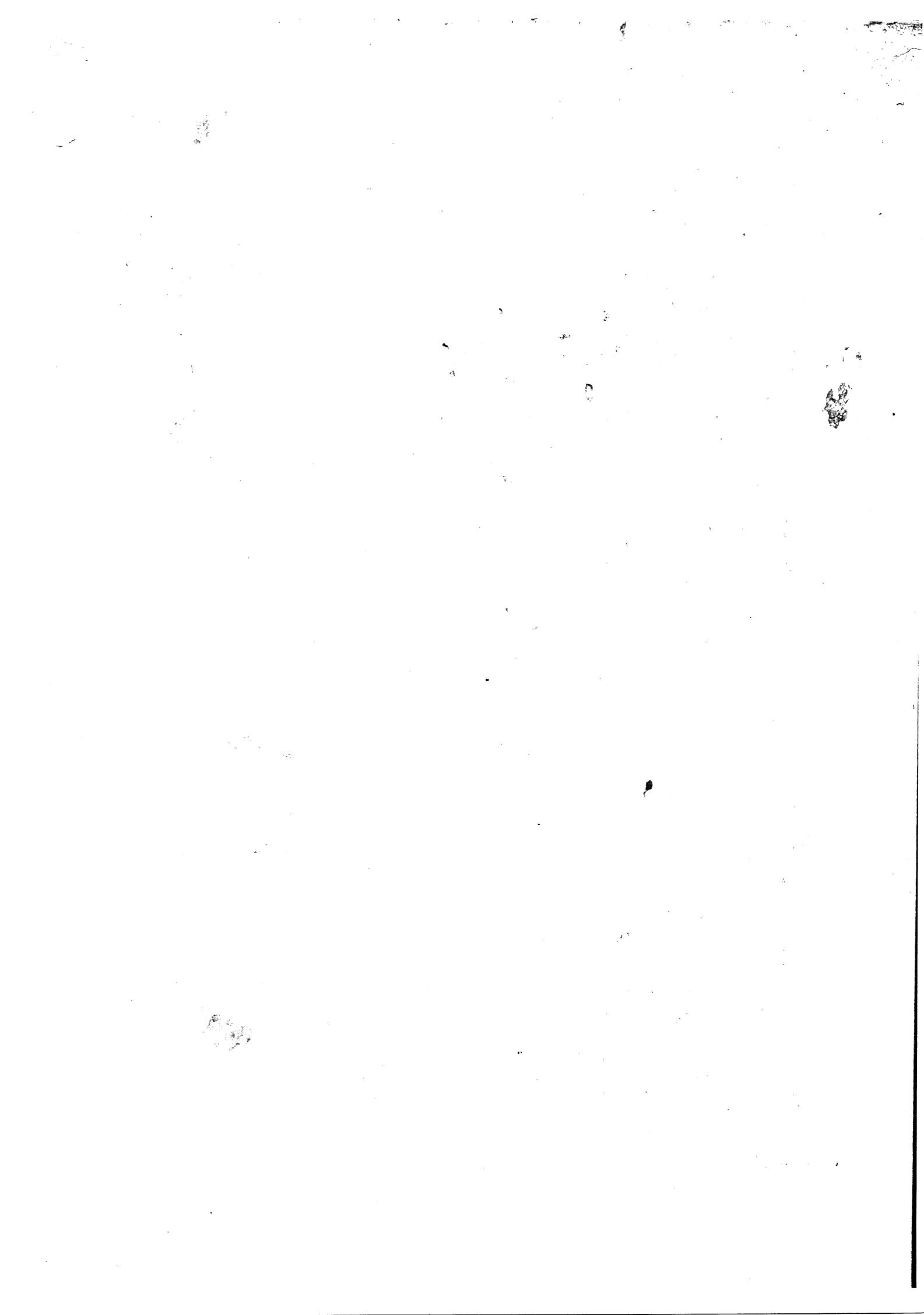
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1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 742 OF 2025

ALLOWING THE APPEAL

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27/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 743 OF 2025

Between:

J.Nagamma, W/o.Narsimlu, Age 61 years, Occ: Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant
AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.134 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
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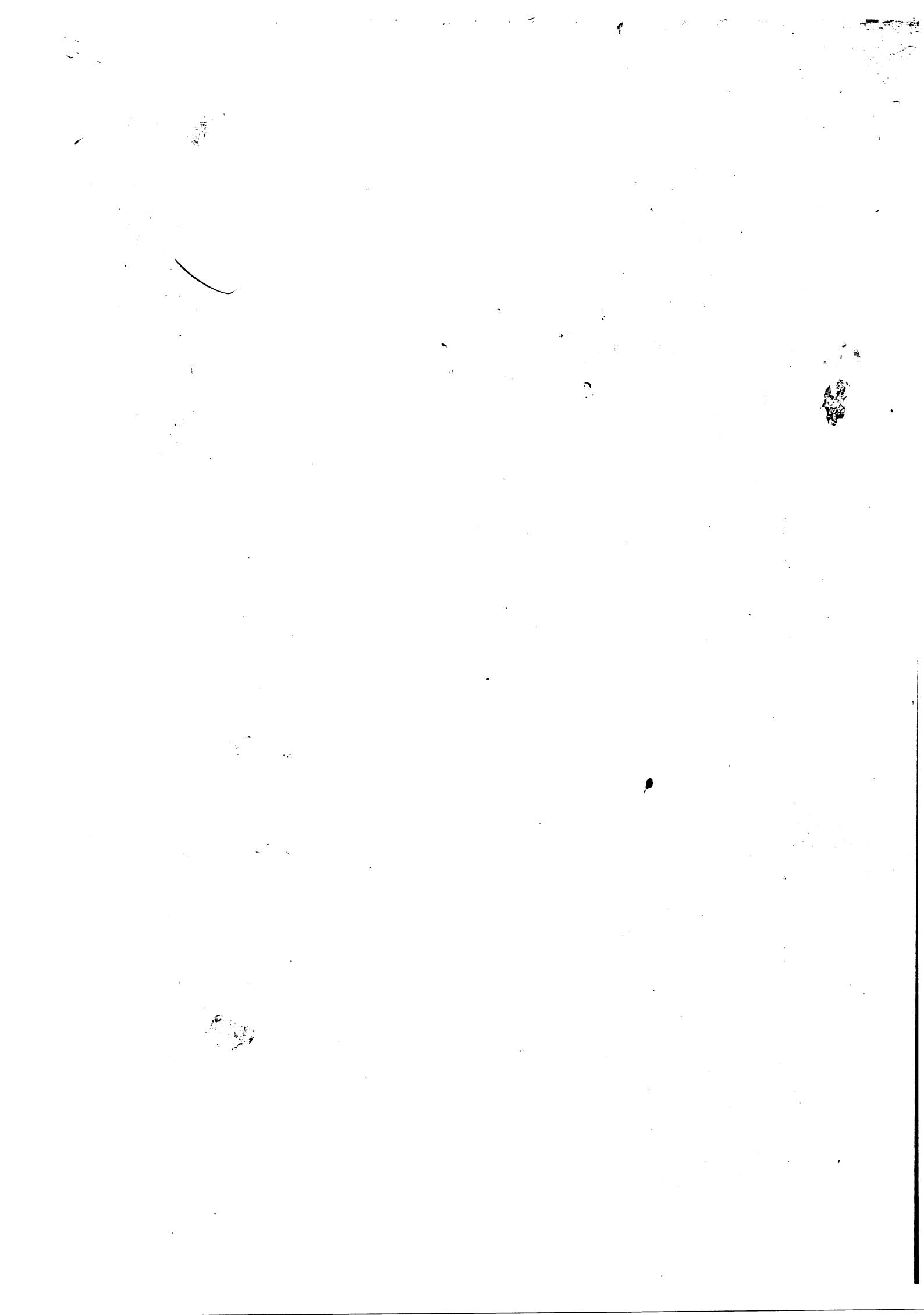
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To,

1. The Senior Civil Judge at Wanaparthy.
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ASL



HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 743 OF 2025

ALLOWING THE APPEAL

AS
21/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 744 OF 2025

Between:

Chittemma, W/o.Premaiah, Age 46 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.243 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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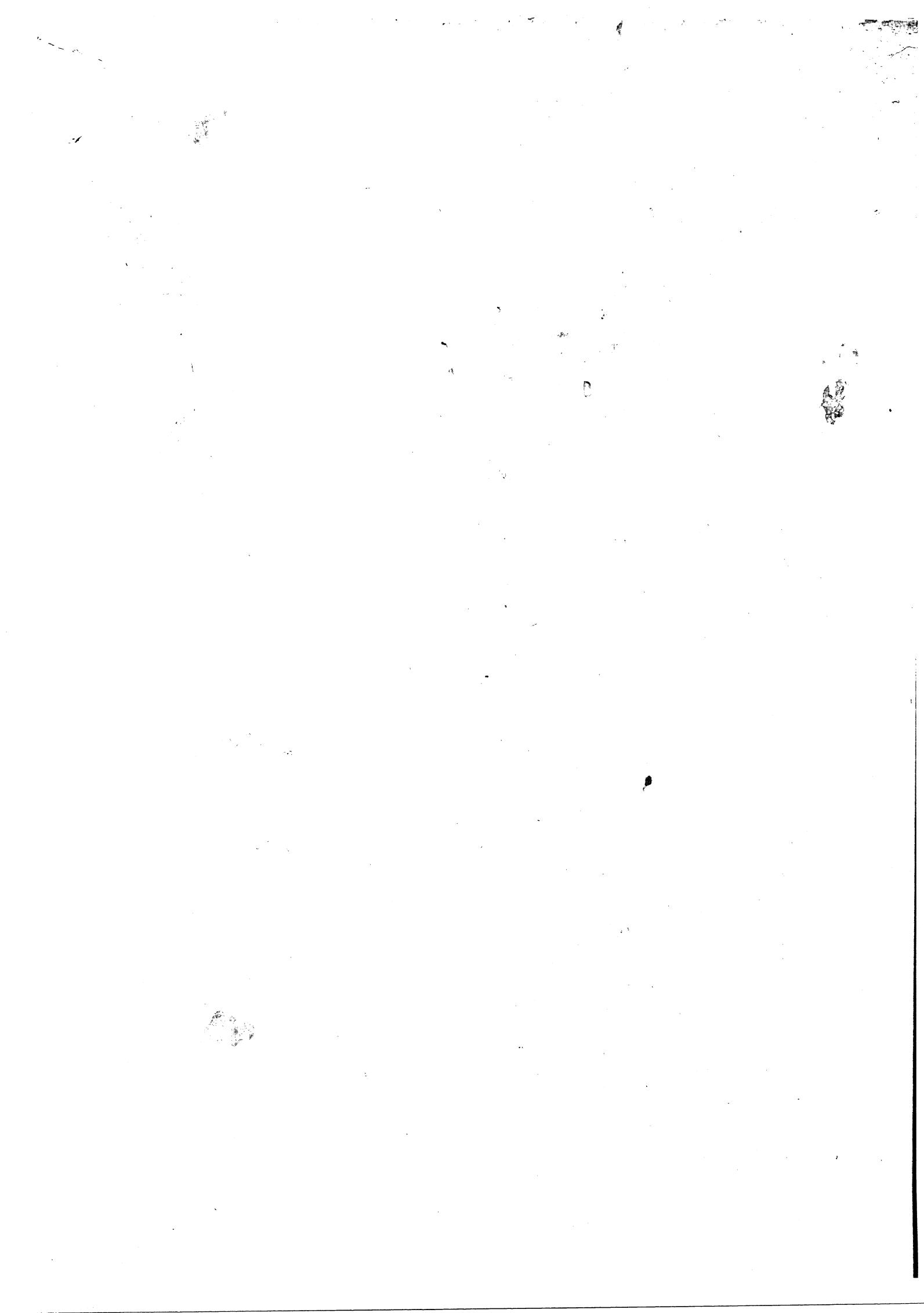
SECTION OFFICER

To,

1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

DL/PSL

Abd



HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 744 OF 2025

ALLOWING THE APPEAL

*AM
22/11/25*

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 745 OF 2025

Between:

Kranthi Kumar, S/o.Balaiah, Age 28 years, Occ Agriculture, R/o.Kanayapally
Village of Kothakota Mandal, Wanaparthy District.Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbar.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.206 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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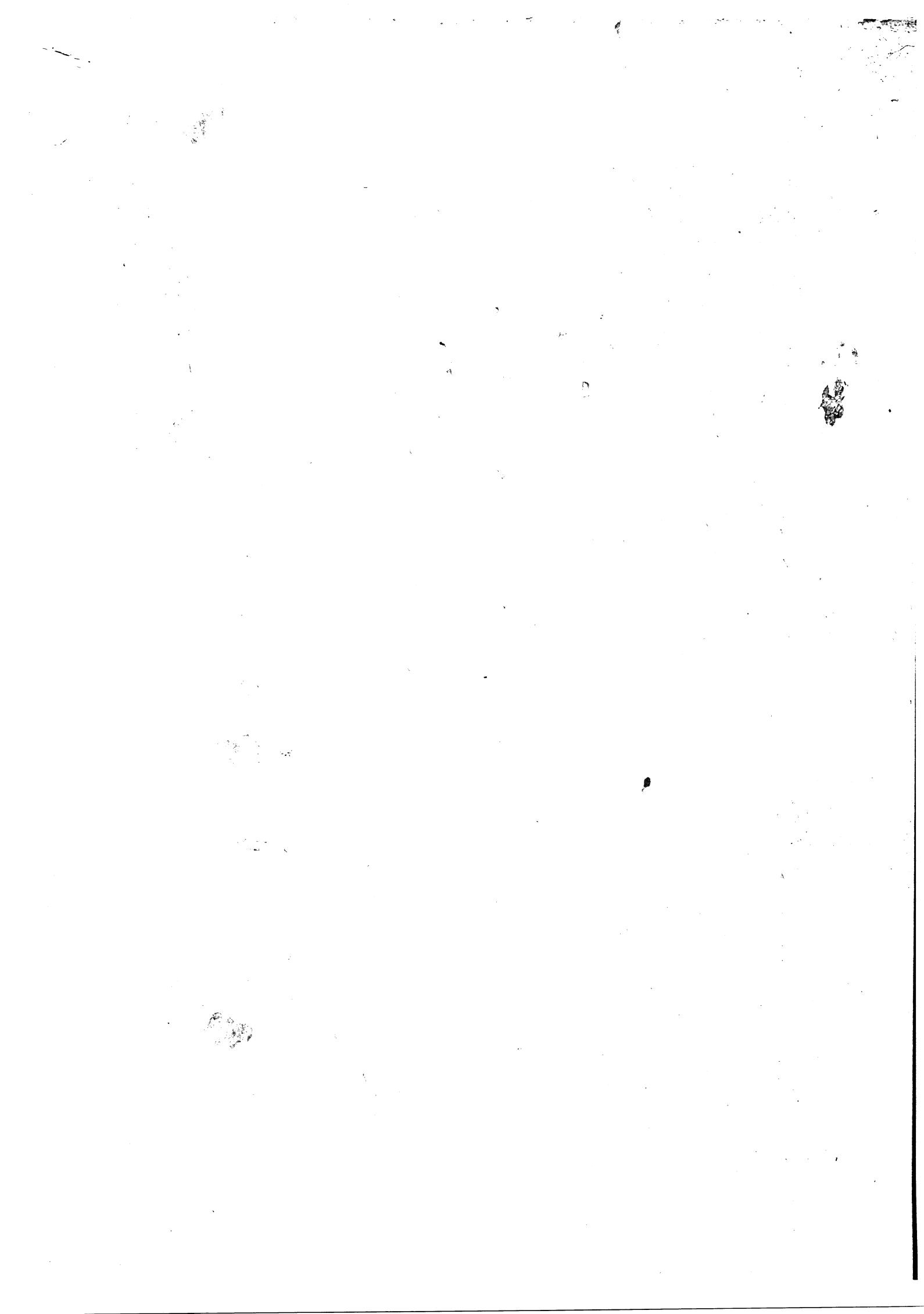
SECTION OFFICER

To,

1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

DL/PSL

A handwritten signature in black ink, appearing to read "A. S. RAO".



HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 745 OF 2025

ALLOWING THE APPEAL

ASU
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 746 OF 2025

Between:

R. Venkatamma, W/o. Edanna, Age 61 years, Occ: Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase -II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.175 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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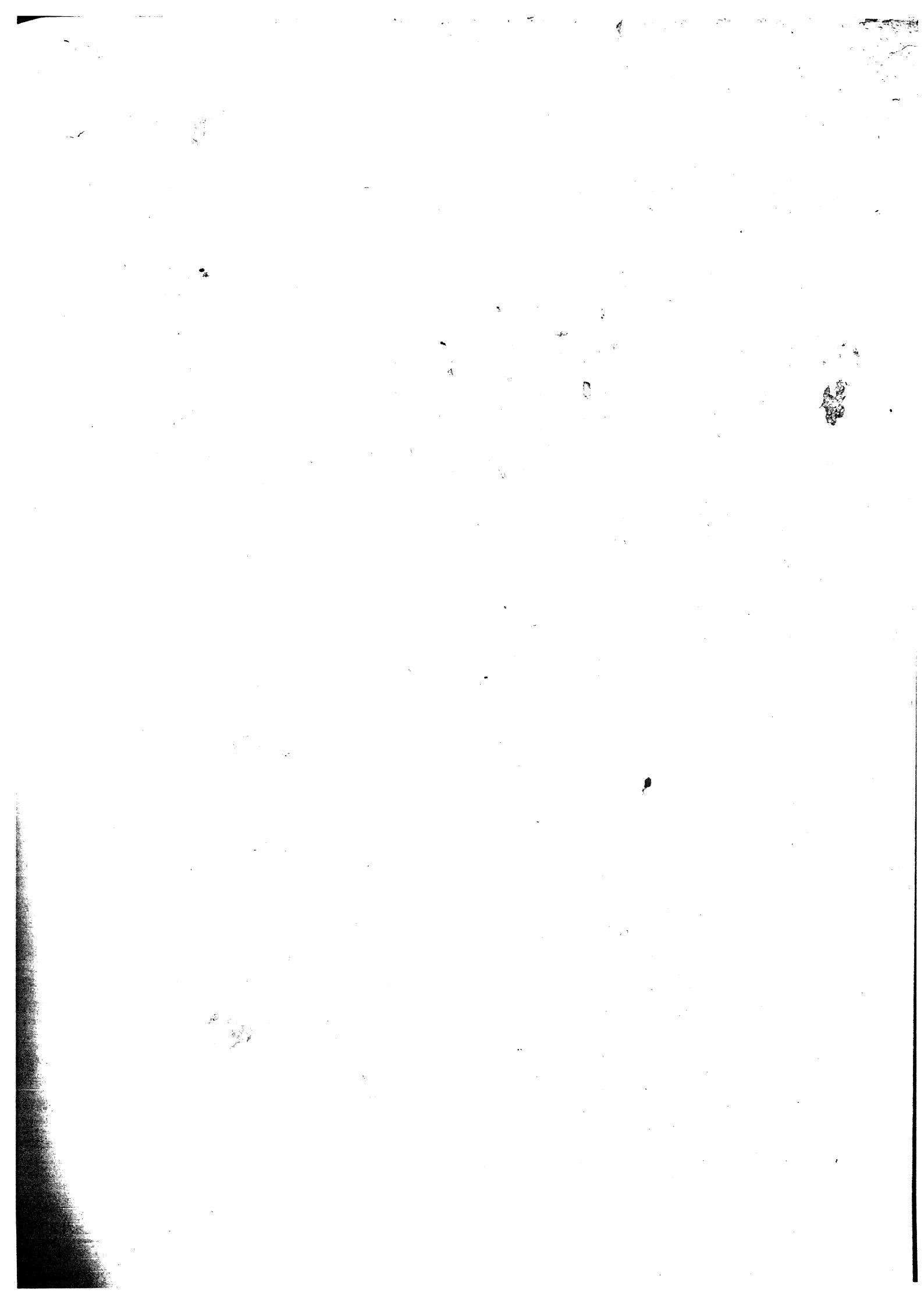
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1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 746 OF 2025

ALLOWING THE APPEAL

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AGW
26/08/2025

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 747 OF 2025

Between:

Ravi, S/o. Yellanna, r Age 43 years, Occ Agriculture, R/o. Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbair

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.248 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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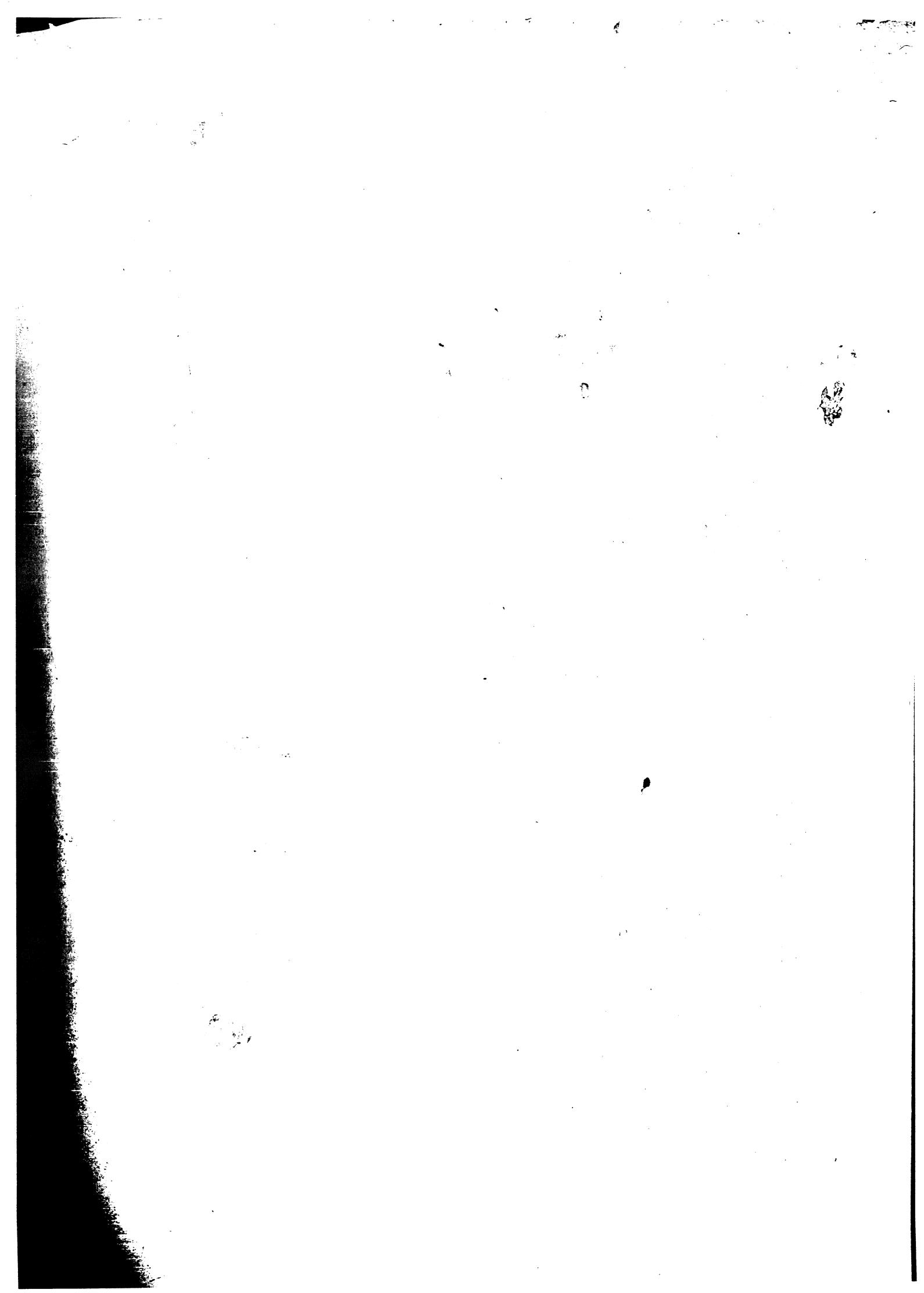
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To,

1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 747 OF 2025

ALLOWING THE APPEAL

ASU
26/08/2025

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 748 OF 2025

Between:

Balamma, W/o.Ashanna, Age 81 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.172 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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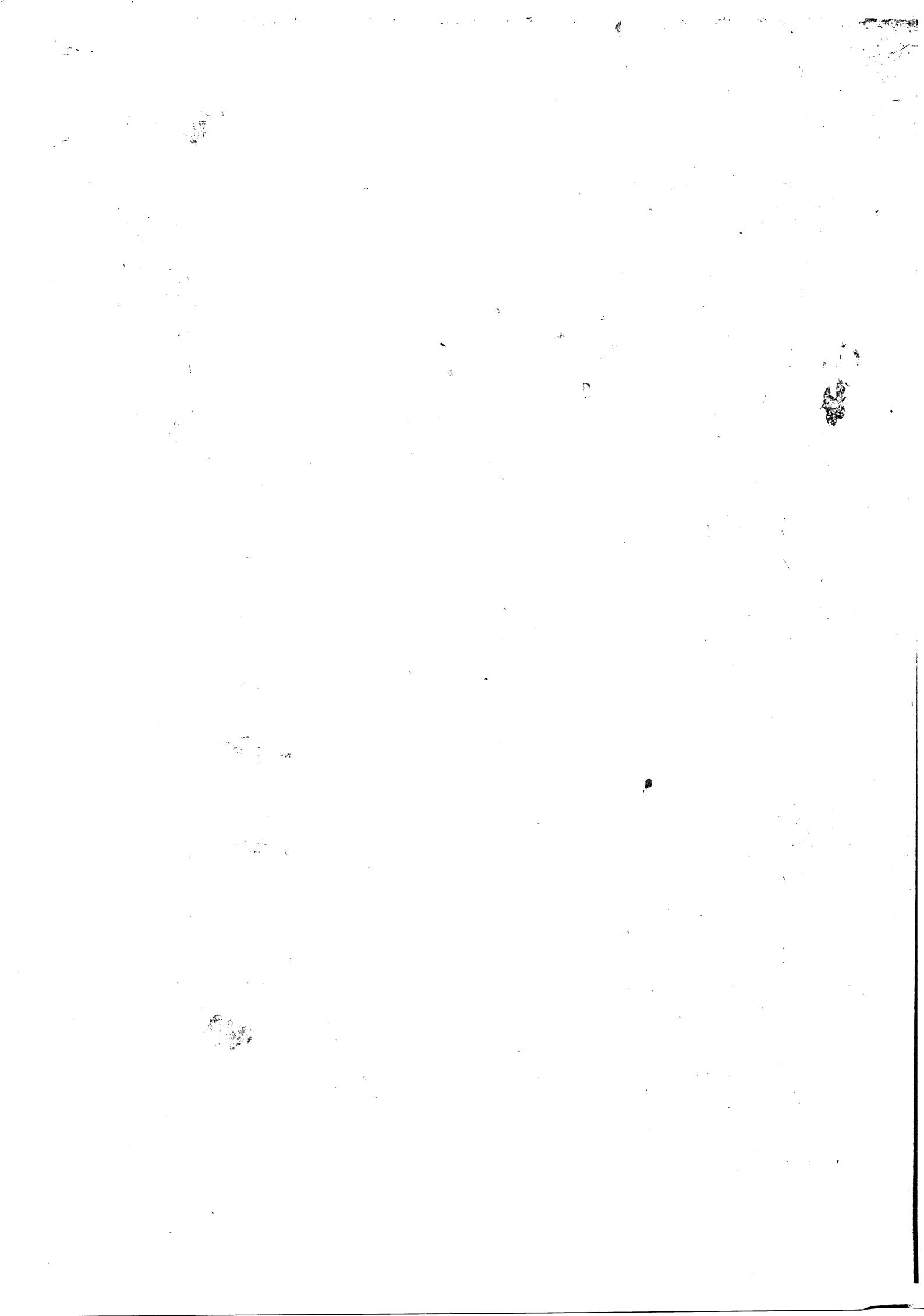
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 748 OF 2025

ALLOWING THE APPEAL

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AM
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND

THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 749 OF 2025

Between:

Venkatesh, S/o.Kurmannu, Age 30 years, Occ: Agriculture, R/o.Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.
Respondent.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.245 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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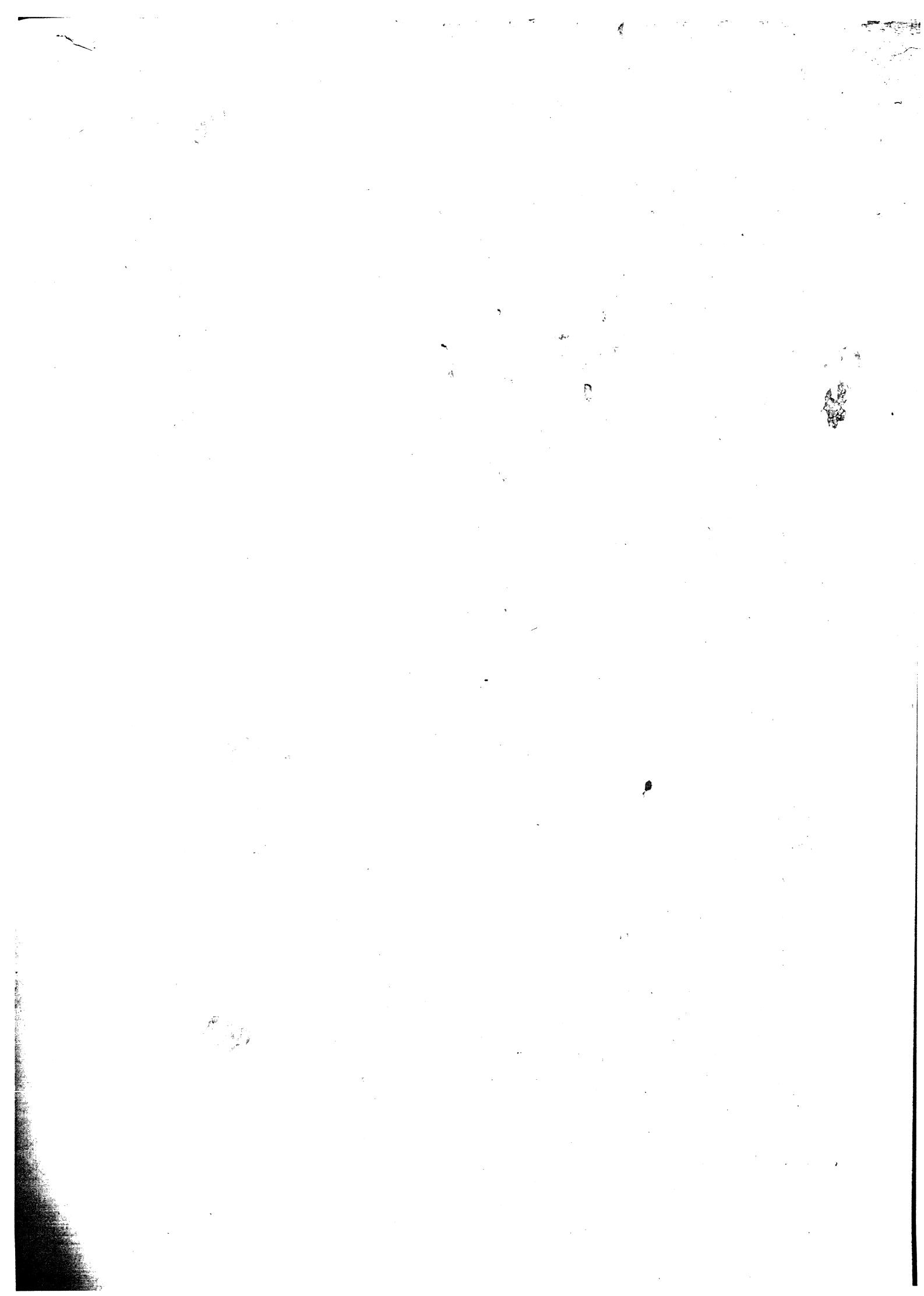
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1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 749 OF 2025

ALLOWING THE APPEAL

4
ASU
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND

THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 750 OF 2025

Between:

Manemma, W/o.Balaiah, Age 71 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaiparthy.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.168 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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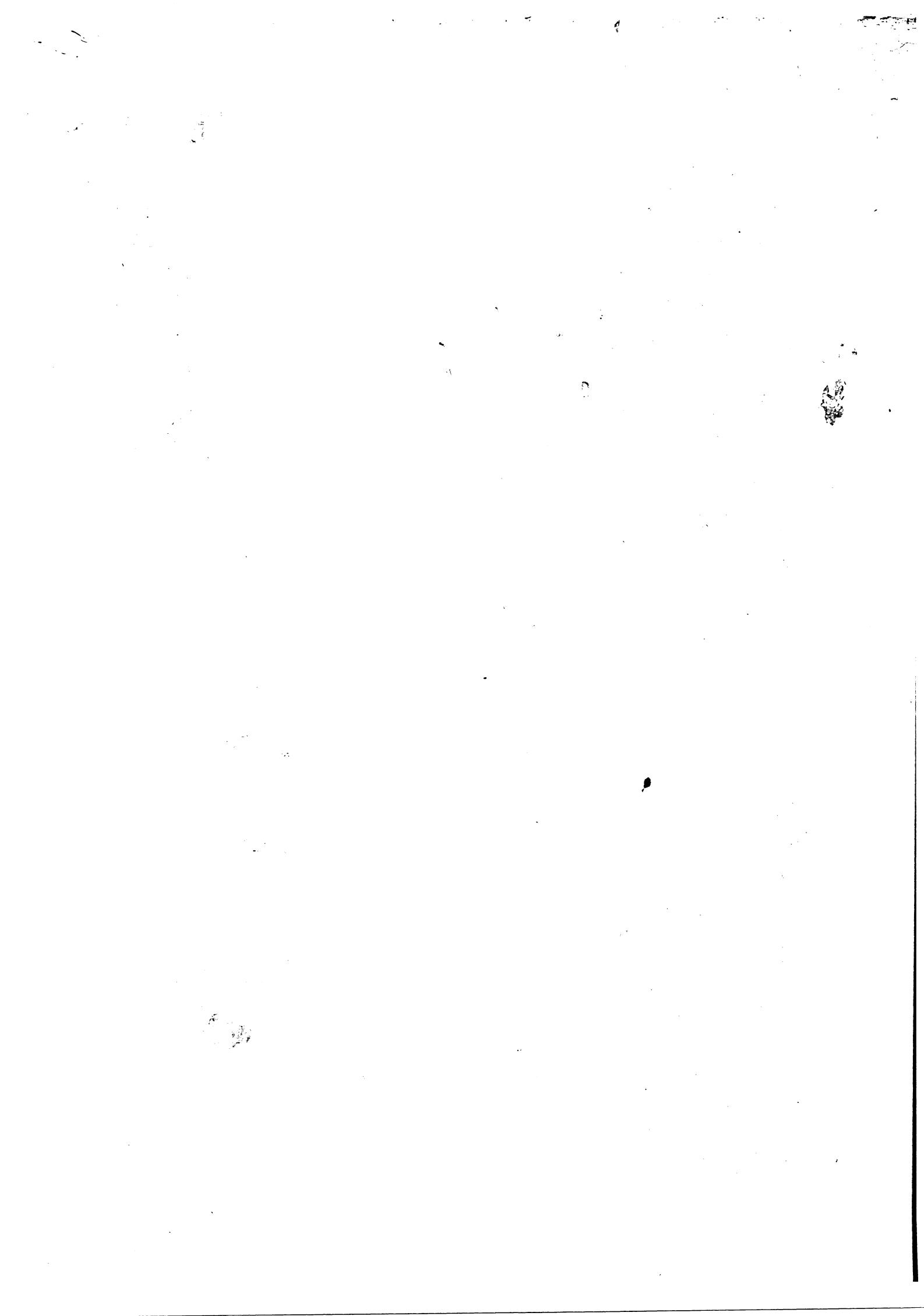
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To,

1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 750 OF 2025

ALLOWING THE APPEAL

ASV
24/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 751 OF 2025

Between:

Shantha, D/o. Karrenna, Age 36 years, Occ: Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebba.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.180 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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SECTION OFFICER

To,

1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 751 OF 2025

ALLOWING THE APPEAL

4
ASV
26/08/2025

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 752 OF 2025

Between:

J.Mashanna, S/o.Balaiah, Age 76 years, Occ. Agriculture, Kanayapally Village of
Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, LA. Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.,
...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated
10.03.2016 in O.P.No.133 of 2015 on the file of the Court of the Senior Civil
Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of
appeal, the Judgment and Decree of the Court below and the material papers in
the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the
appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

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2. That the Market value is enhanced by two more times (1+2) than the value
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3. That appellant be and hereby is not entitled to interest for the delay period
of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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To,

SECTION OFFICER

1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 752 OF 2025

ALLOWING THE APPEAL

ASW
21/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 753 OF 2025

Between:

Shanthamma, W/o.Balaiah, Age 55 years, Occ. Agriculture, R/o.Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbar.
Respondent

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated
10.03.2016 in O.P.No.205 of 2015 on the file of the Court of the Senior Civil
Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of
appeal, the Judgment and Decree of the Court below and the material papers in
the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the
appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value
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3. That appellant be and hereby is not entitled to interest for the delay period
of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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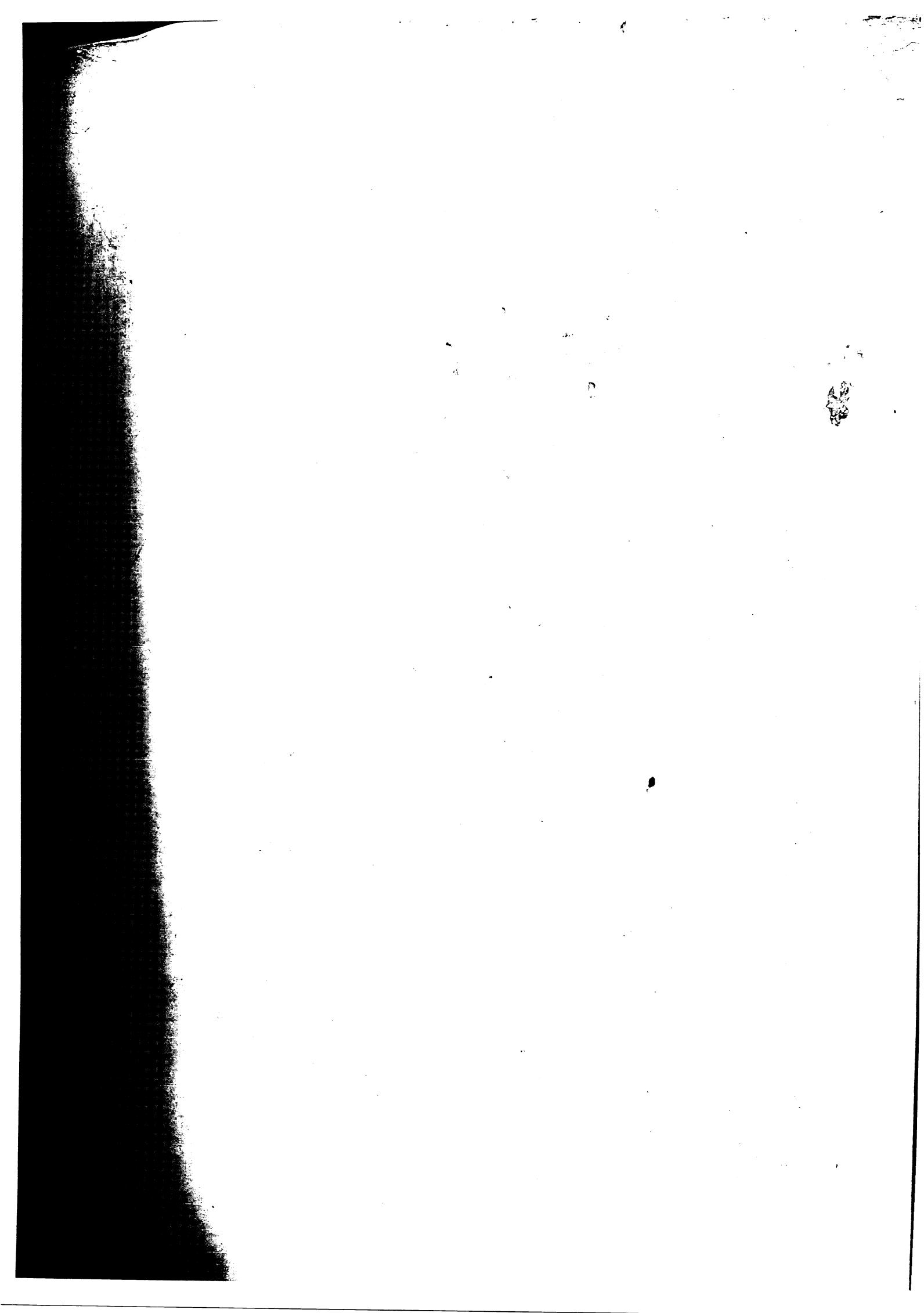
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To,

1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 753 OF 2025

ALLOWING THE APPEAL

4
ASU
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION APPEAL SUIT NO: 754 OF 2025

Between:

Dass, S/o.Naganna, Age 42 years, Occ. Agriculture, Kanayapally Village of
Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbar.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated
10.03.2016 in O.P.No.183 of 2015 on the file of the Court of the Senior Civil
Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of
appeal, the Judgment and Decree of the Court below and the material papers in
the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the
appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value
fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period
of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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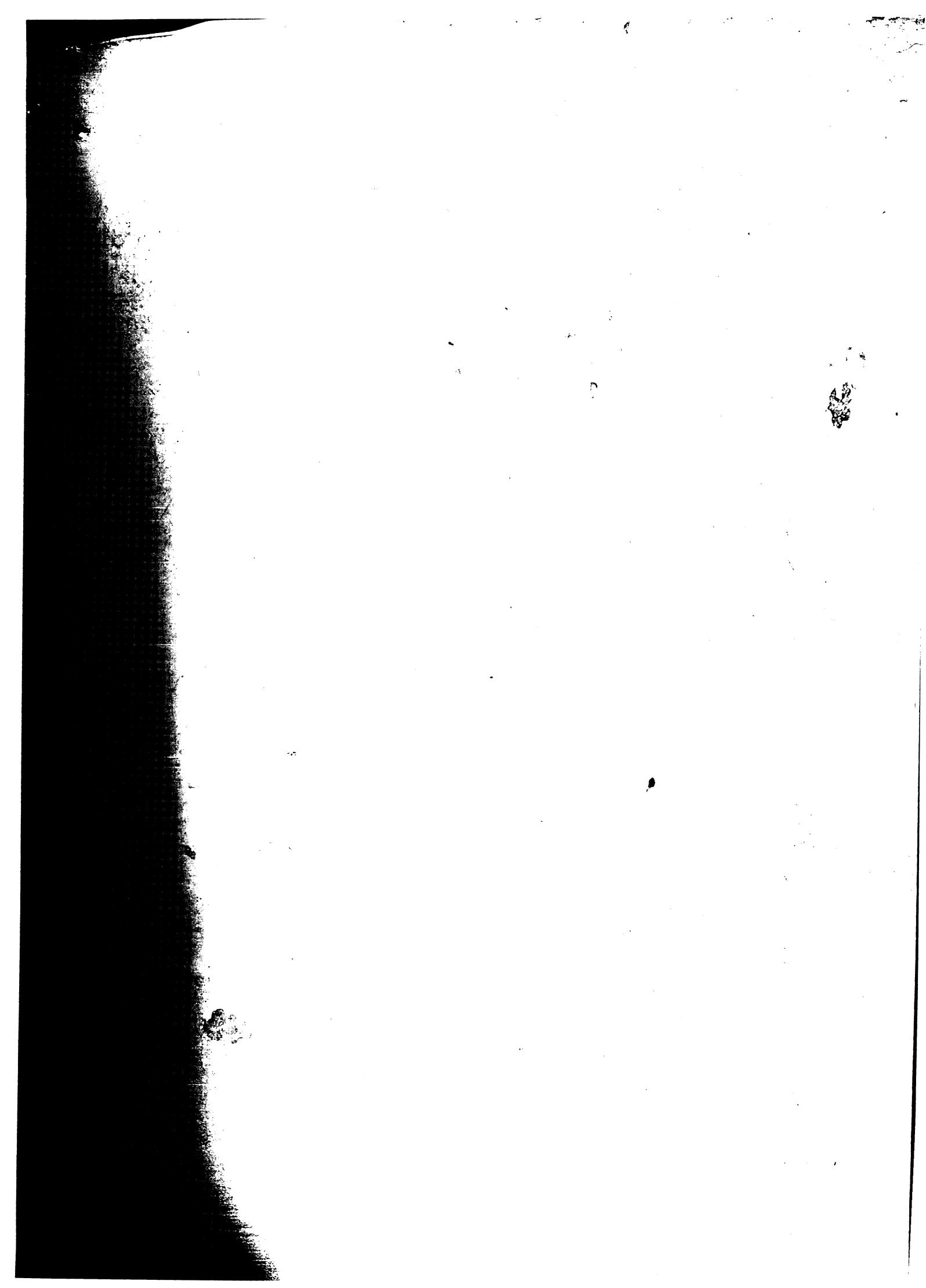
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1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 754 OF 2025

ALLOWING THE APPEAL

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ASR
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 755 OF 2025

Between:

Chandra Babu, S/o.Balaiah, Age 34 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.171 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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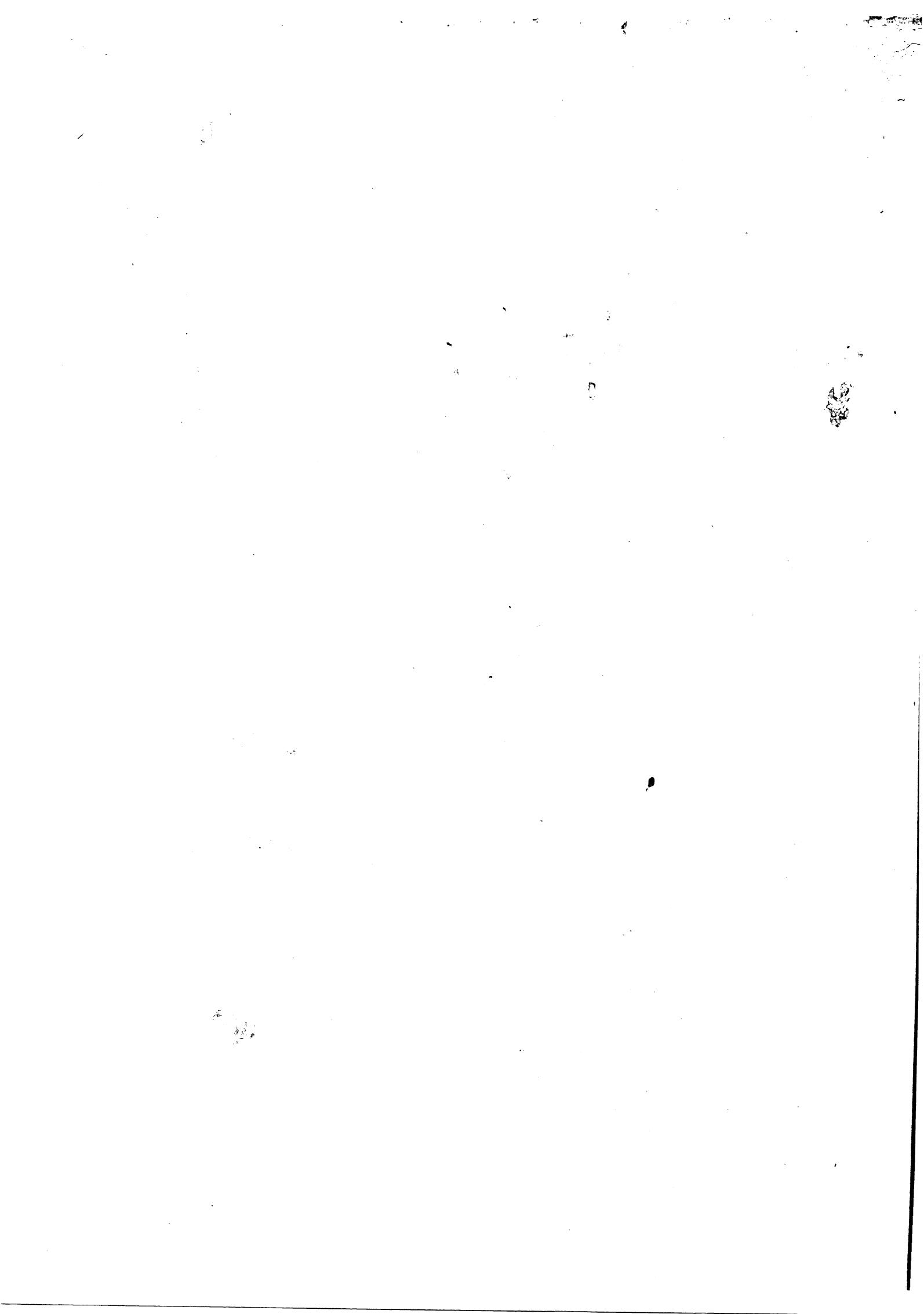
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1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 755 OF 2025

ALLOWING THE APPEAL

M
ASM
24/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 756 OF 2025

Between:

Ramulu, S/o. Yellanna, Age 49 years, Occ Agriculture, R/o. Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbar

...RESPONDENTS

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.247 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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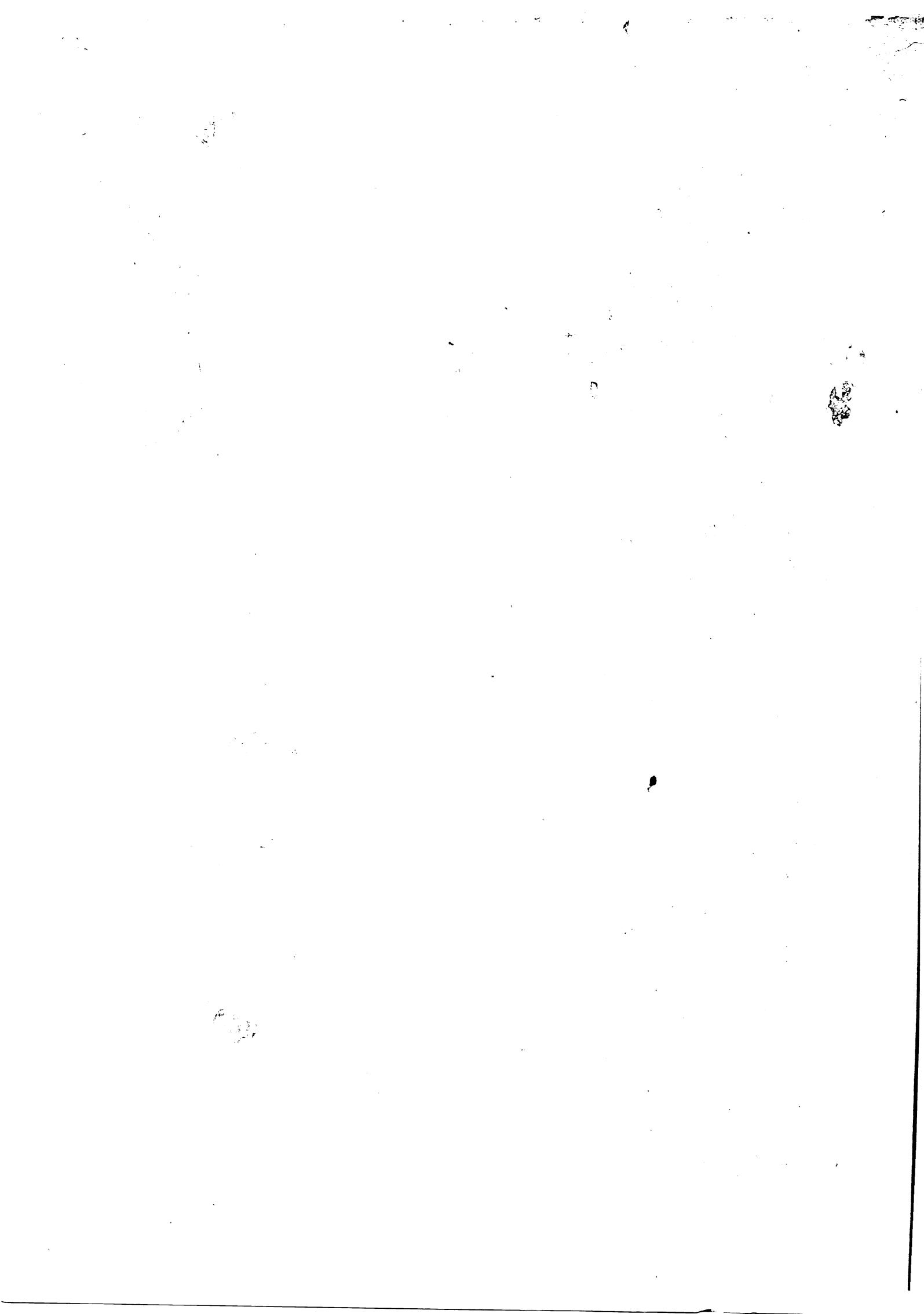
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1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 756 OF 2025

ALLOWING THE APPEAL

ASV
21/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 757 OF 2025

Between:

Rajani, D/o.Satyanna, Age 30 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.
Respondent

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.179 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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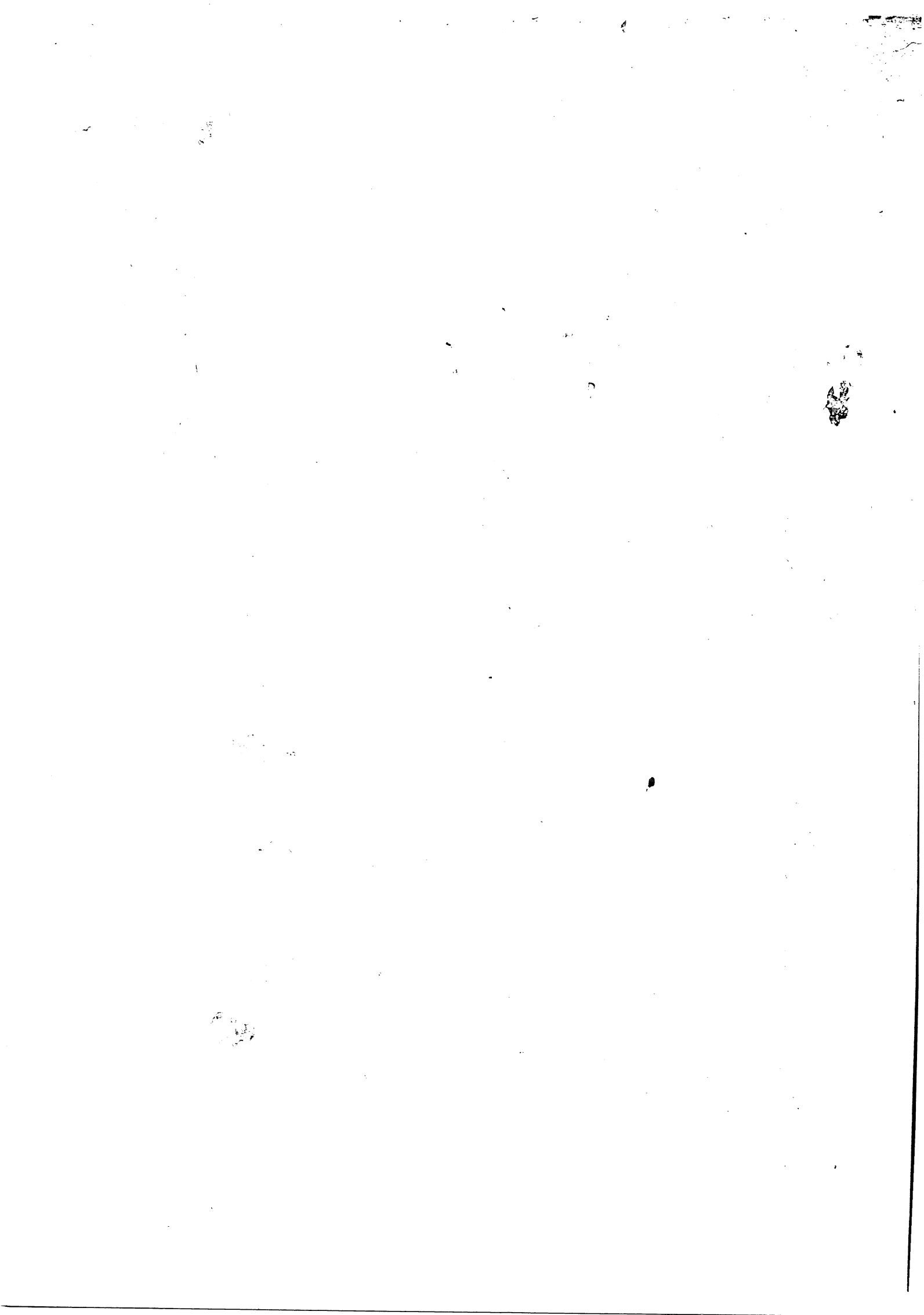
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To,

1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

DL/PSL





HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 757 OF 2025

ALLOWING THE APPEAL

4
ASU
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 758 OF 2025

Between:

Manemma, W/o.Kondanna, Age 46 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant
AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.238 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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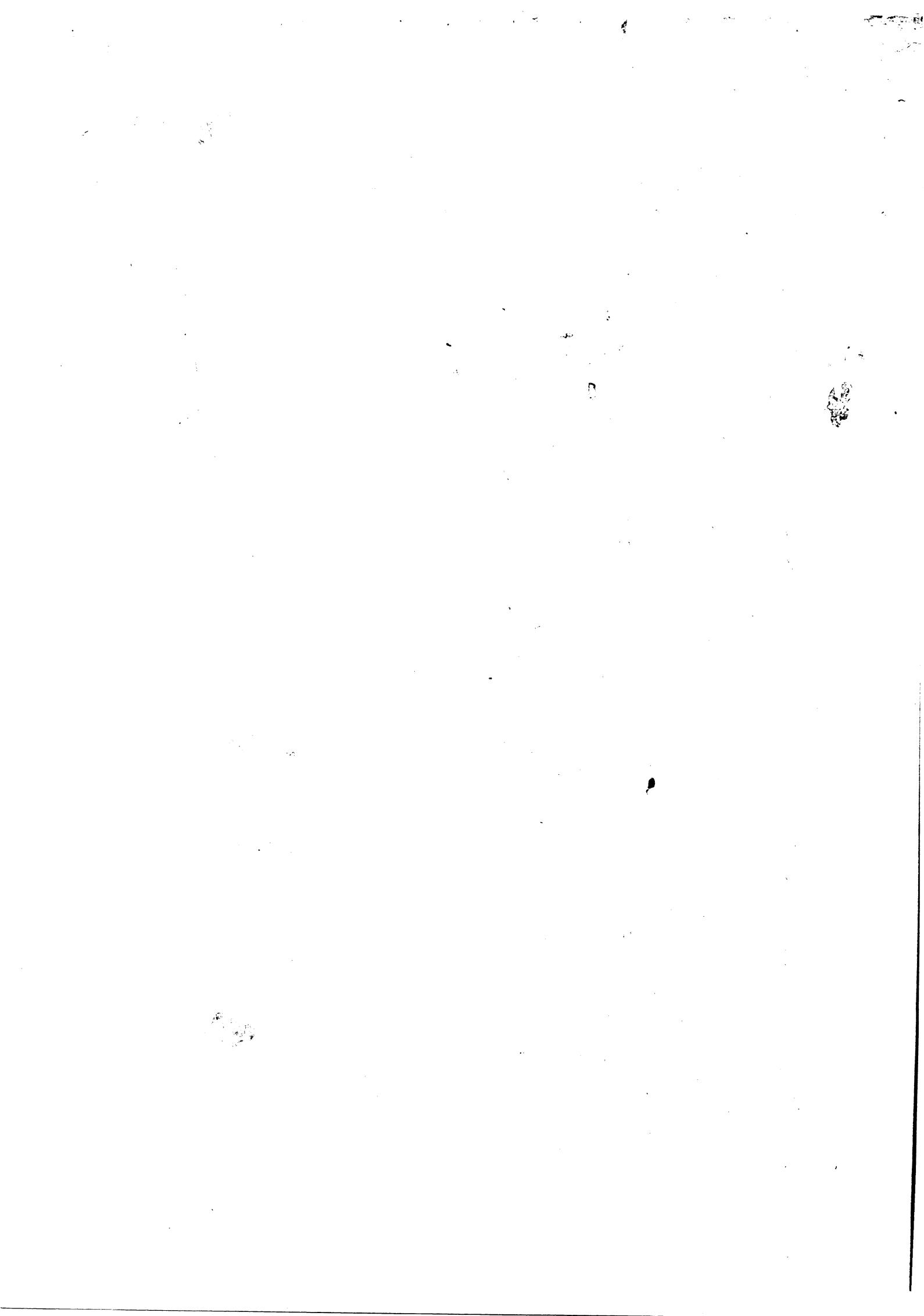
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 758 OF 2025

ALLOWING THE APPEAL

ASU
27/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 759 OF 2025

Between:

Ramesh, S/o.Naganna, Age 36 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

AND ...Appellant/Claimant

The Special Deputy Collector, LA, Rajiv Lift Irrigation Scheme-Aase-II, Pebbaire.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.191 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing, the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

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JOINT REGISTRAR

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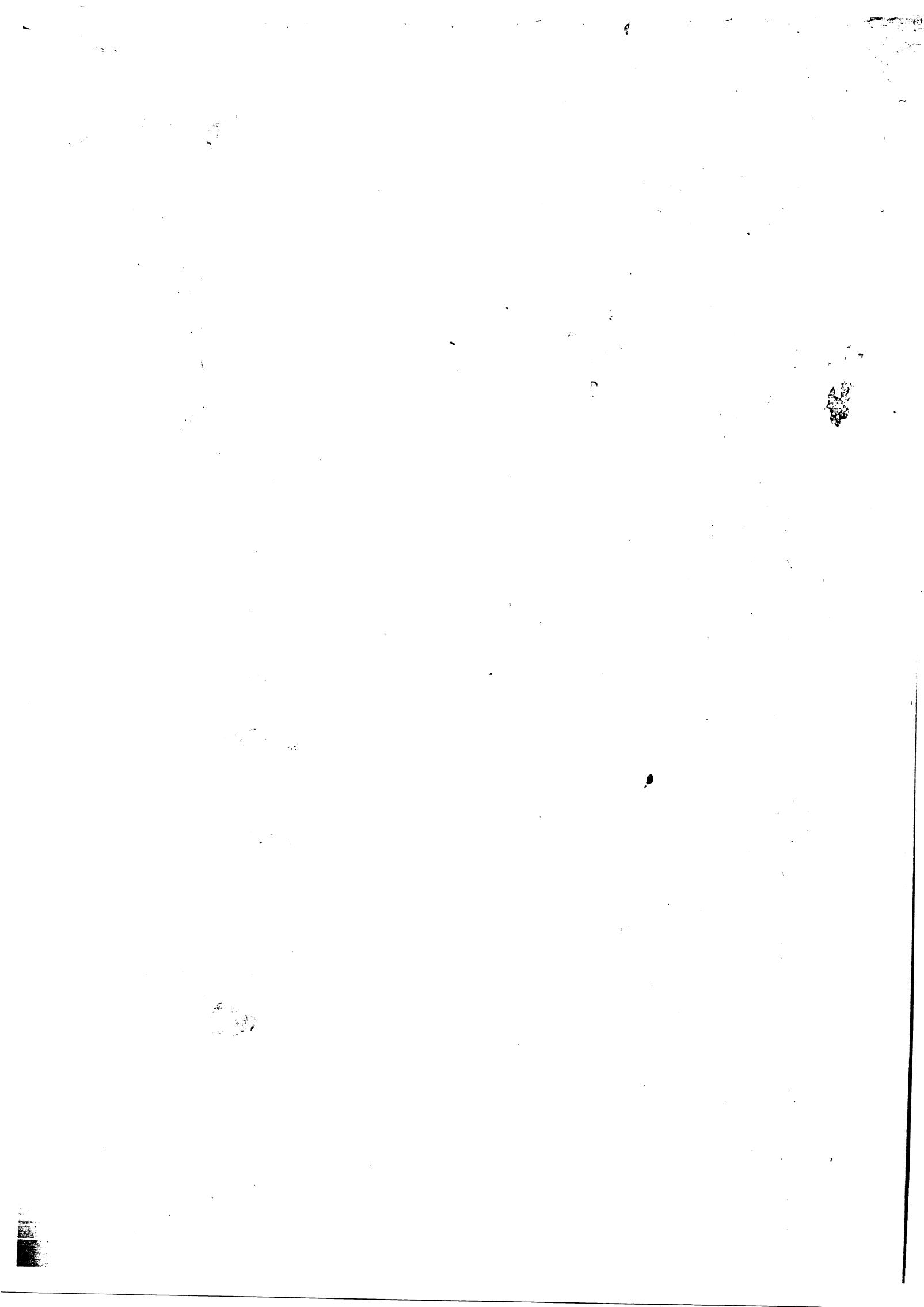
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 759 OF 2025

ALLOWING THE APPEAL

4
ASU
26/8/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA

AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 760 OF 2025

Between:

J.Murali, S/o.Savaraiah, Age 44 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, LA, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.251 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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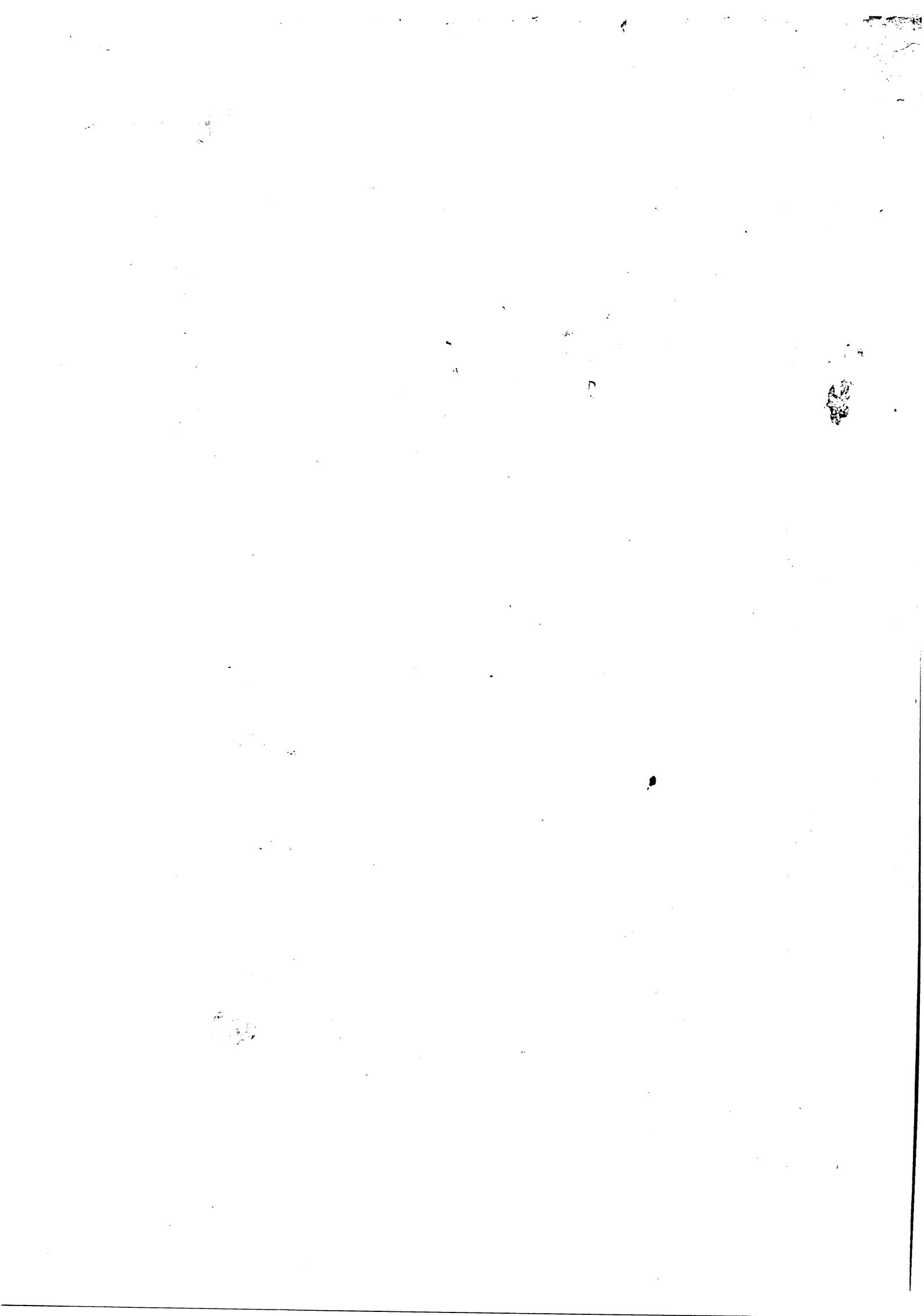
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 760 OF 2025

ALLOWING THE APPEAL

4
ASR
27/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 761 OF 2025

Between:

Shanthamma, W/o. Pedda Ramulu, Age 56 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.261 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3358 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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ASJ

HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 761 OF 2025

ALLOWING THE APPEAL

M
ASM
26/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 762 OF 2025

Between:

Naresh, S/o.Chinna Chennaiah, Age 44 years, Occ. Agriculture, Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.197 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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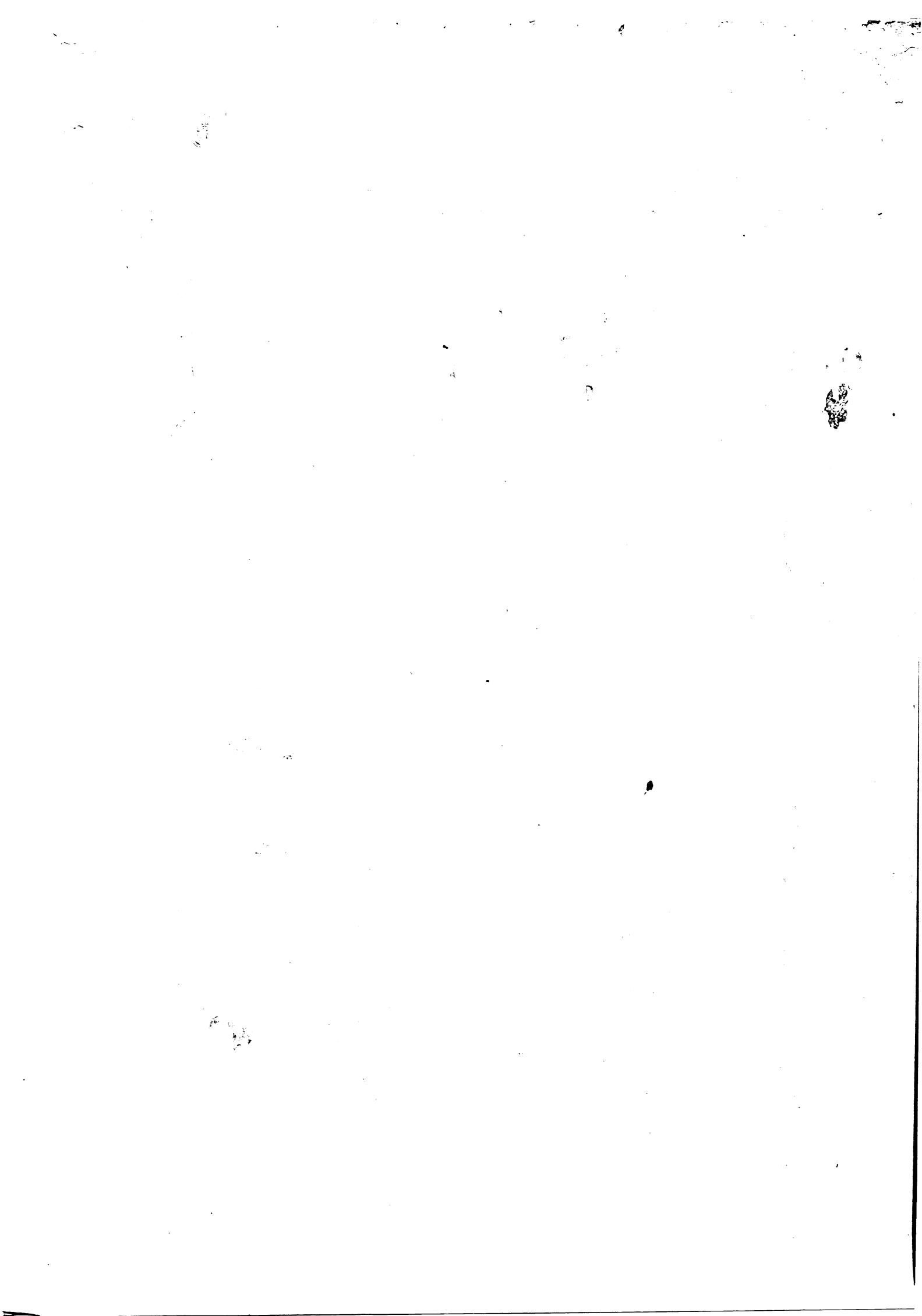
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HIGH COURT

DATED: 26/08/2025

DECREE

LAAS NO: 762 OF 2025

ALLOWING THE APPEAL

ASU
26/8/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 763 OF 2025

Between:

Bala Manemma, W/o.Venkataiah, Age 46 years, Occ.Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, LA Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.185 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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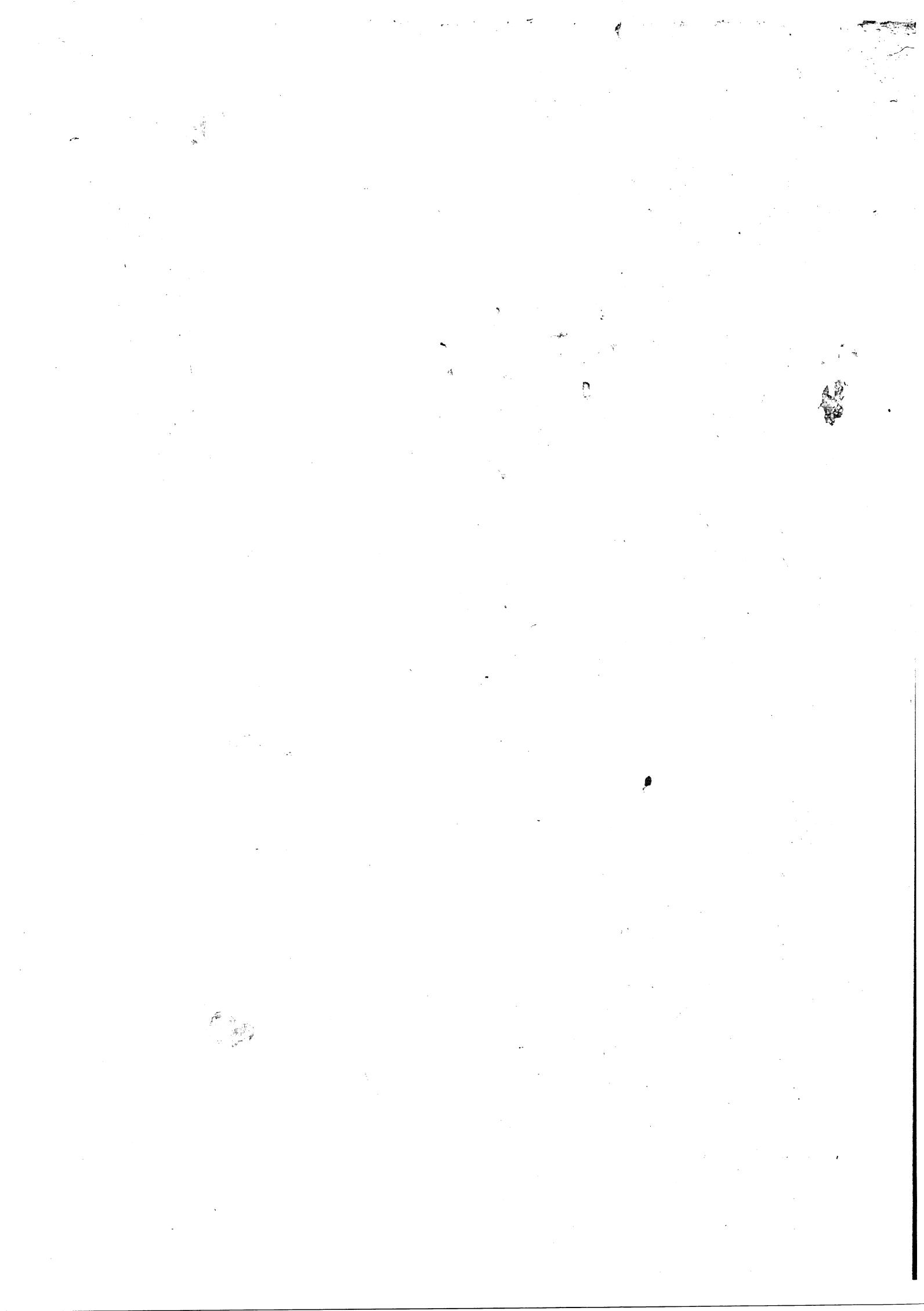
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 763 OF 2025

ALLOWING THE APPEAL

ASW
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IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 764 OF 2025

Between:

Venu, S/o.Savaraiah, Age 39 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.250 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3358 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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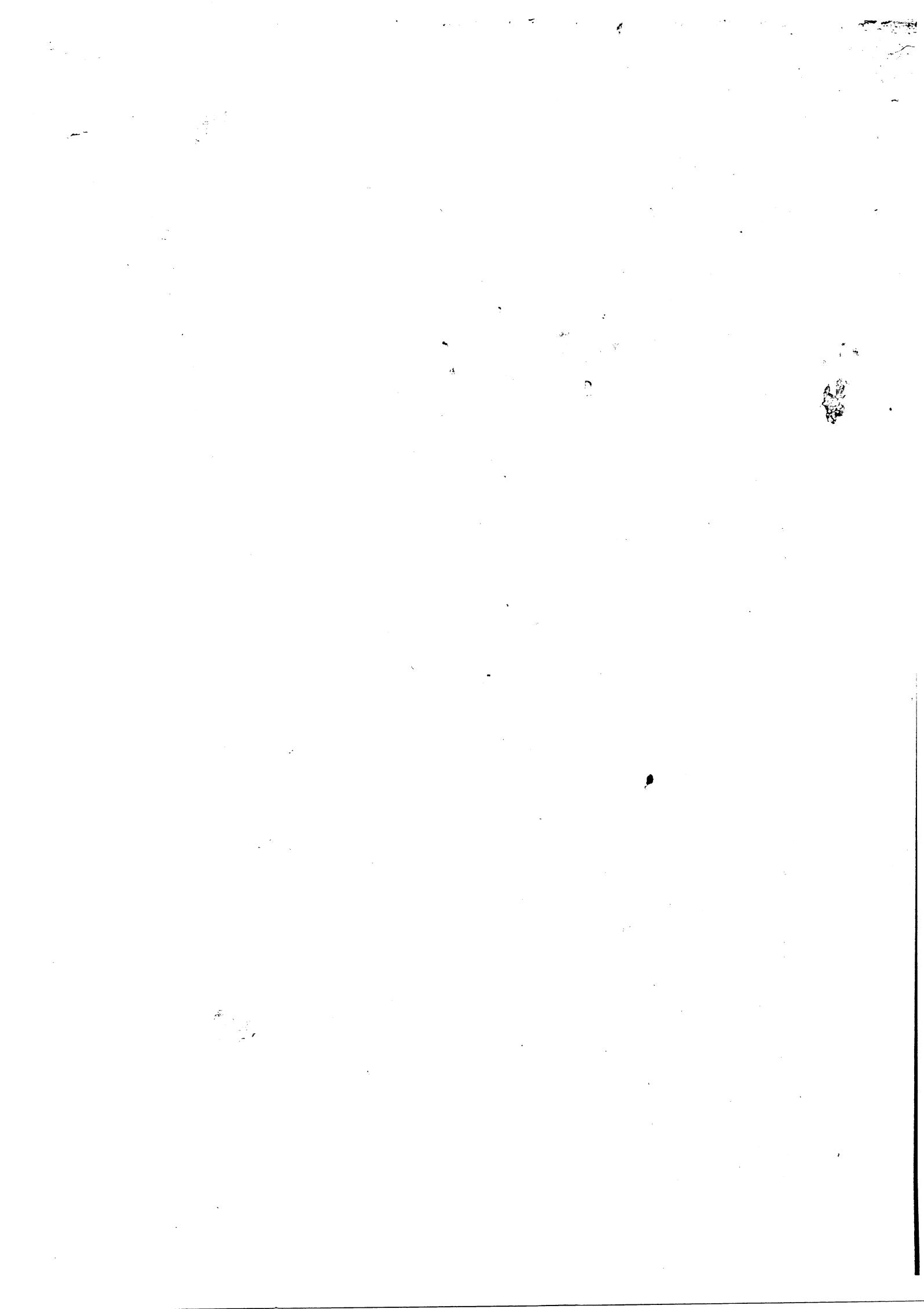
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 764 OF 2025

ALLOWING THE APPEAL

M
ASW
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND

THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 765 OF 2025

Between:

J.Naganna, S/o.Balaiah, Age 71 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.190 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3358 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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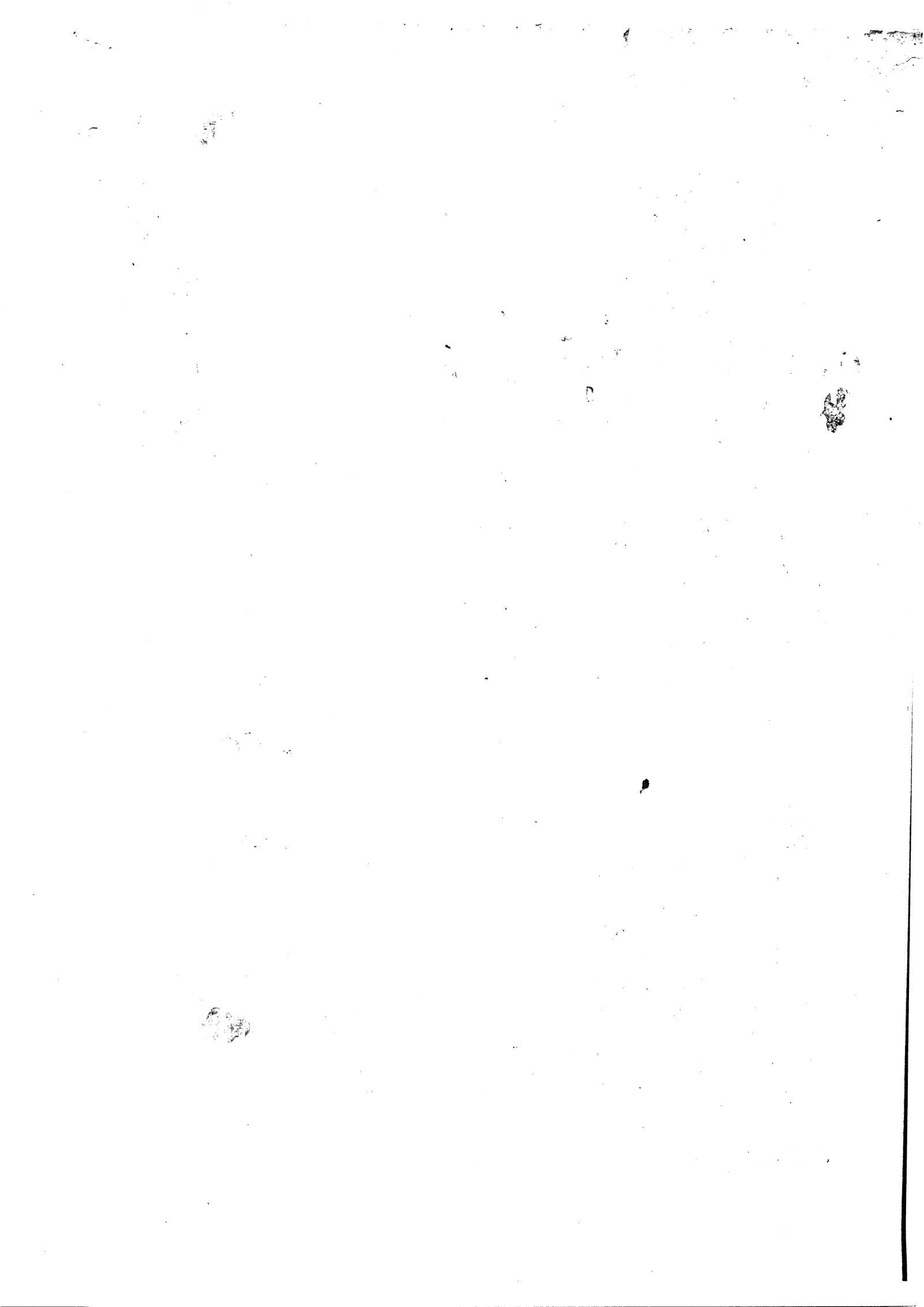
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 765 OF 2025

ALLOWING THE APPEAL

4
ASU
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 766 OF 2025

Between:

Renuka, D/o.Naganna, Age 34 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.193 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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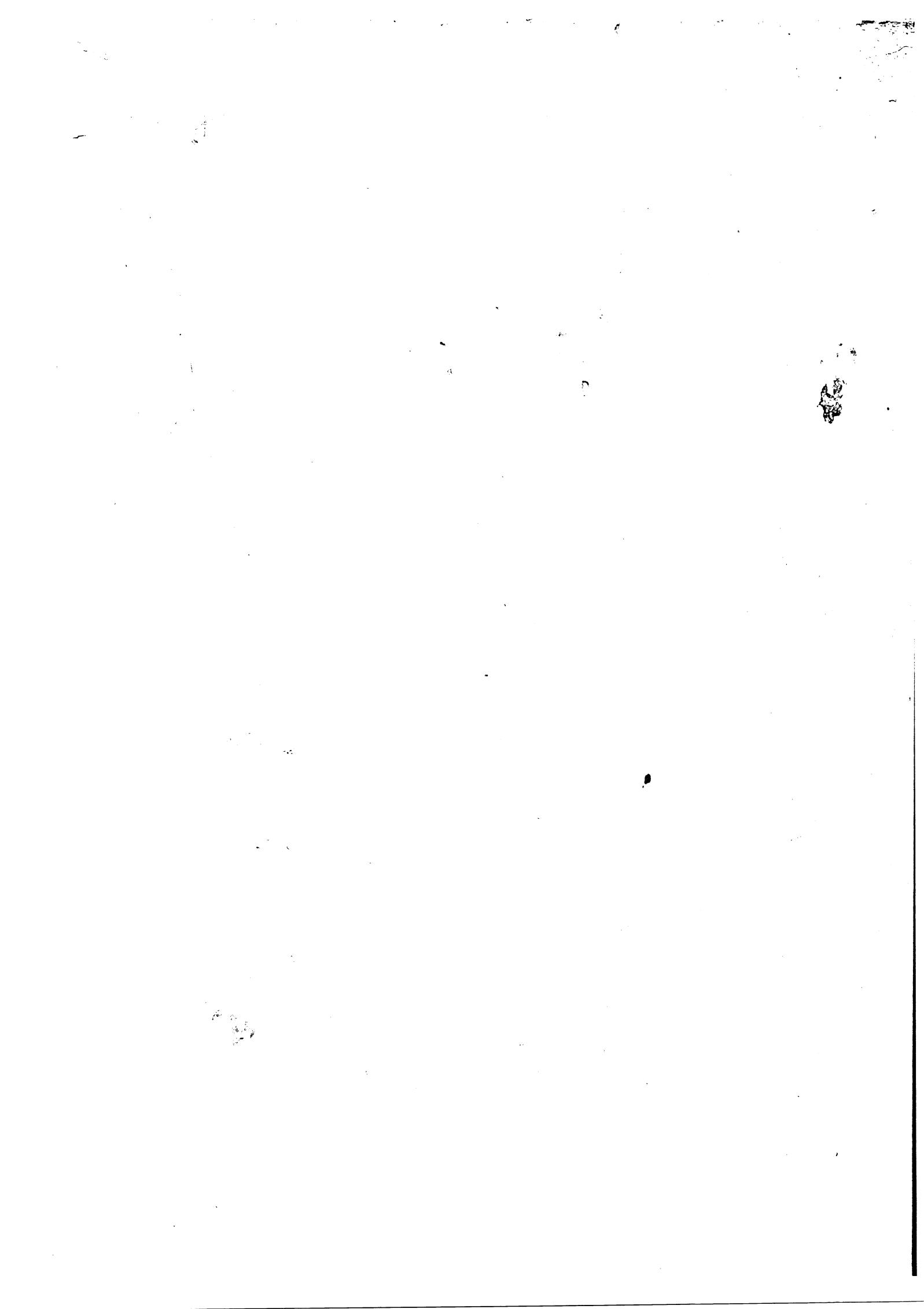
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 766 OF 2025

ALLOWING THE APPEAL

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ASW
27/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 767 OF 2025

Between:

Subrahmanyam, S/o.Chandraiah, Age 41 years, Occ- Agriculture, Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.264 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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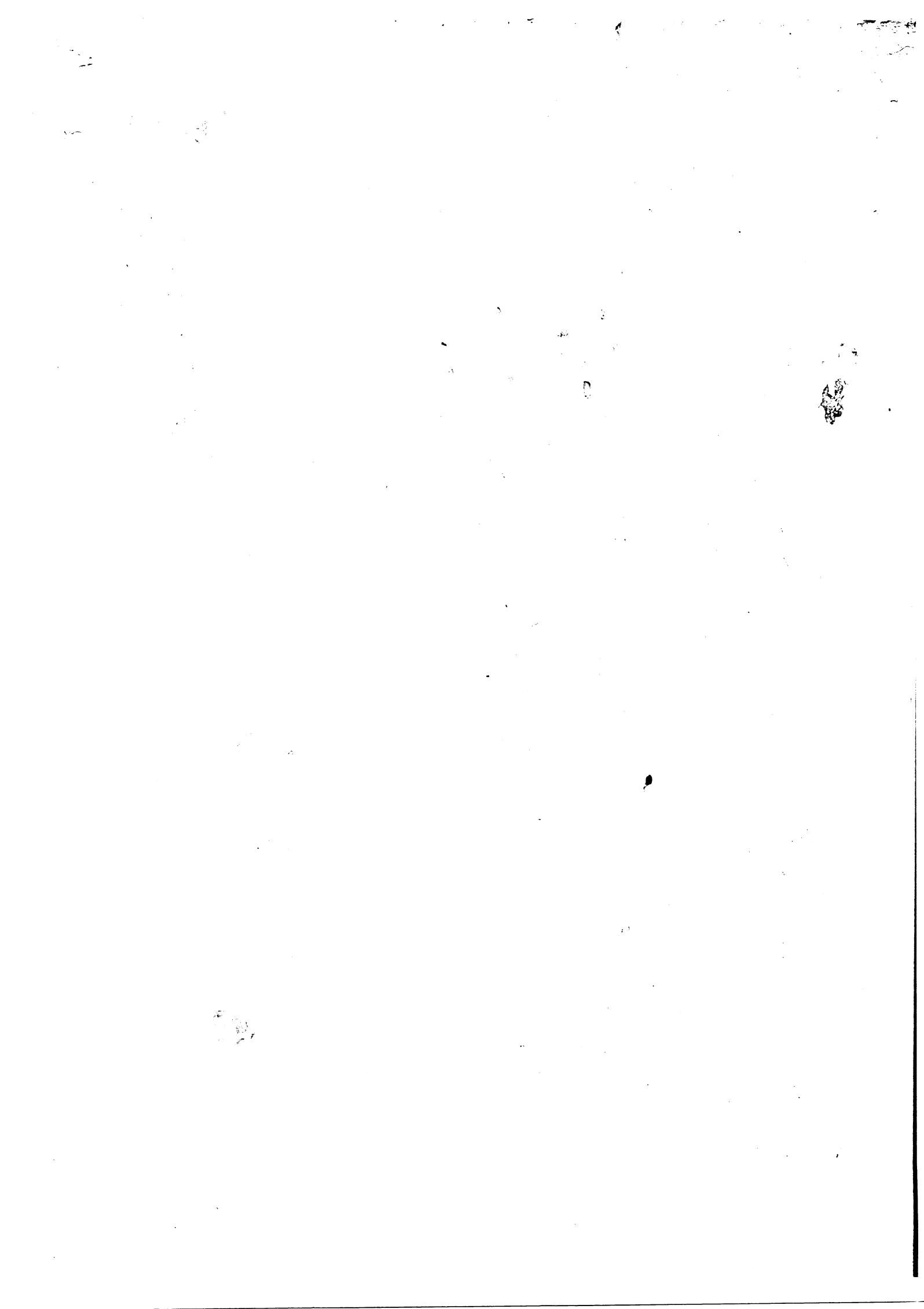
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 767 OF 2025

ALLOWING THE APPEAL

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ASU
26/08/2025

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 768 OF 2025

Between:

Narender, S/o.Chinna Chennaiah, Age 38 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Responant

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.198 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3358 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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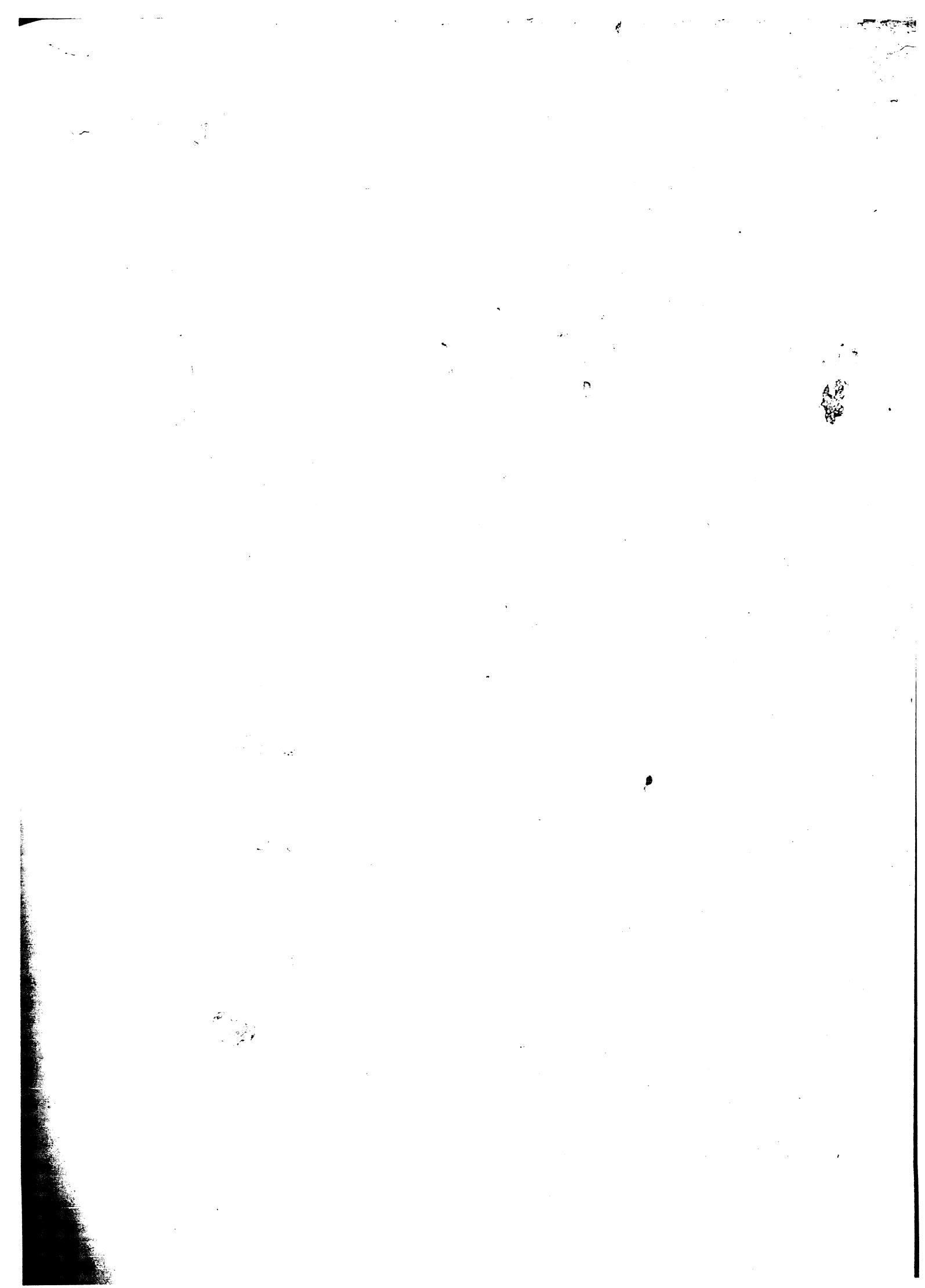
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 768 OF 2025

ALLOWING THE APPEAL

4
ASU
21/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 769 OF 2025

Between:

Mahender, S/o. Yellanna, Age 46 year, Occ Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbaire.

...Respondent/Responant

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.258 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3360 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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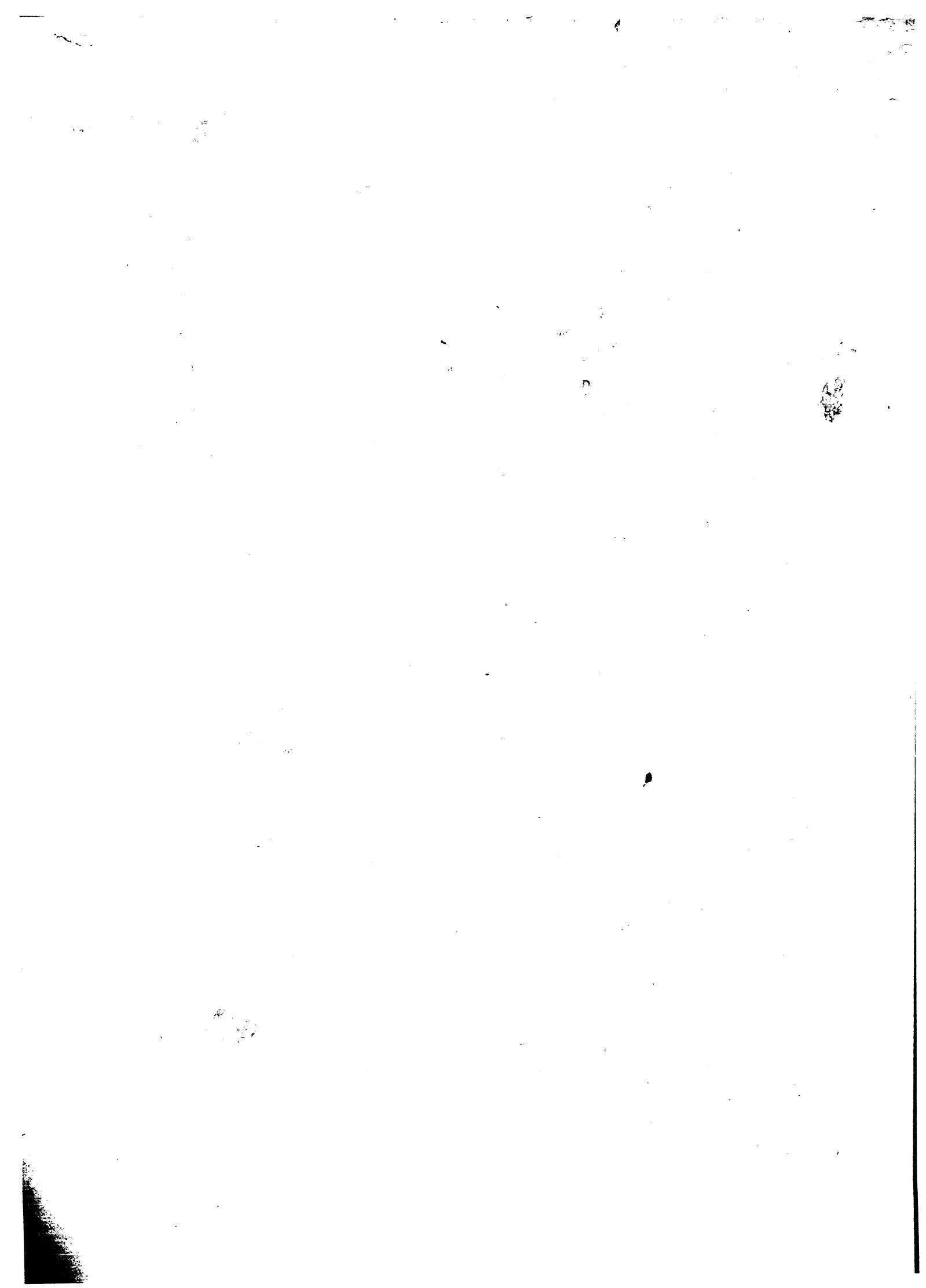
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HIGH COURT

DATED: 26/08/2025

DECREE

LAAS NO: 769 OF 2025

ALLOWING THE APPEAL

AS
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 770 OF 2025

Between:

Ramachandraiah, S/o.Yellanna, Age 56 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.256 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3360 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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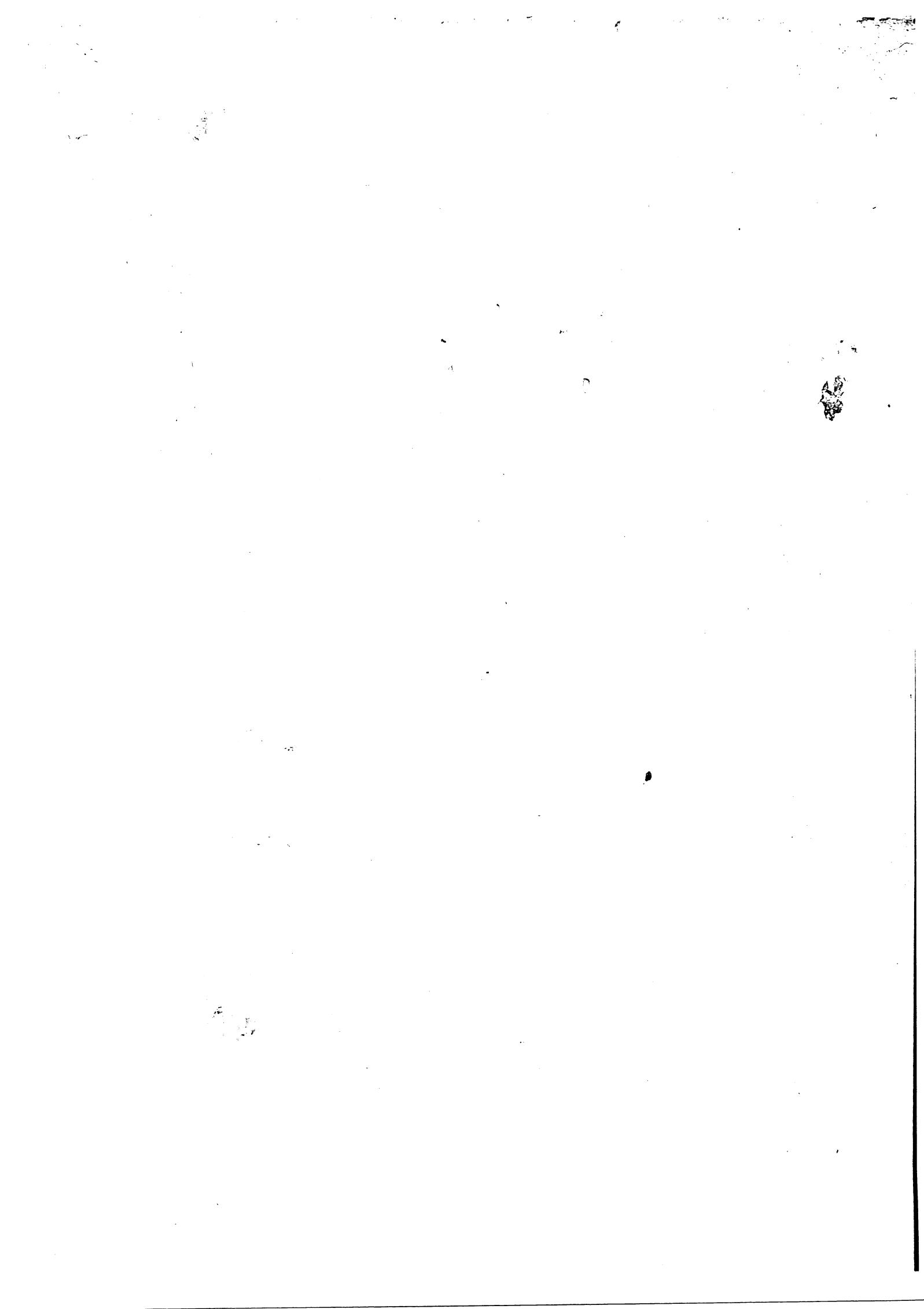
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1. The Senior Civil Judge at Wanaparthy.
2. Two CD Copies

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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 770 OF 2025

ALLOWING THE APPEAL

✓
ASU
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 771 OF 2025

Between:

Buchamma, W/o.Chandraiah, Age 76 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector LA, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.263 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR


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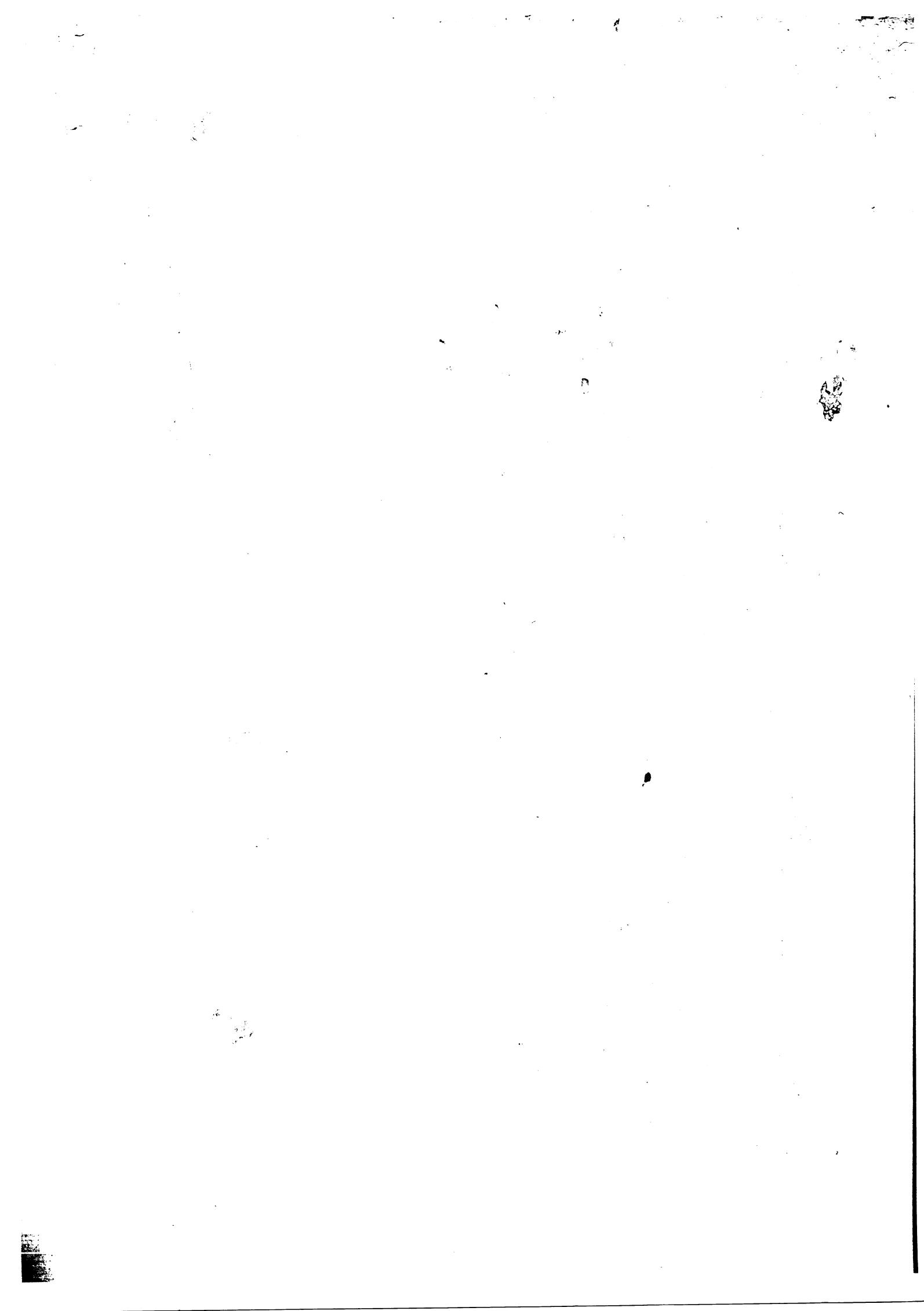
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1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 771 OF 2025

ALLOWING THE APPEAL

4
ASU
26/8/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 772 OF 2025

Between:

Salamma, W/o.Pedda Ramulu, Age 46 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme LA Phase II Pebbaier.
Respondent

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.262 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 772 OF 2025

ALLOWING THE APPEAL

4
ASM
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 773 OF 2025

Between:

J.Chipra Savaraiah, S/o.Navuraiah, Age 78 years, Occ. Agriculture, Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.
...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated
10.03.2016 in O.P.No.249 of 2015 on the file of the Court of the Senior Civil
Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of
appeal, the Judgment and Decree of the Court below and the material papers in
the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the
appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value
fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period
of 3360 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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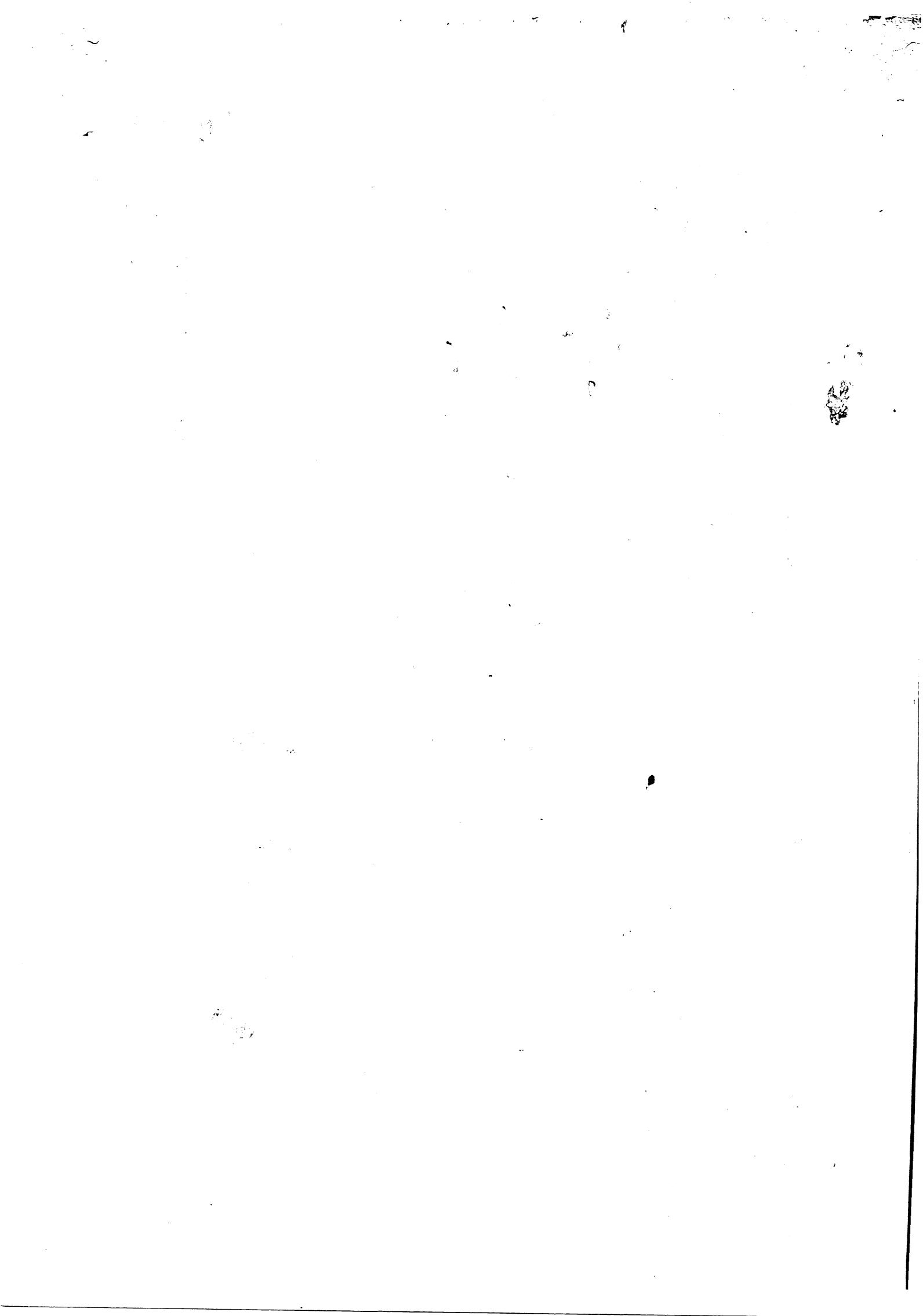
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 773 OF 2025

ALLOWING THE APPEAL

4
ASR
27/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 774 OF 2025

Between:

J.Narsimha, S/o.Mashanna, Age 66 years, Occ Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.252 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3360 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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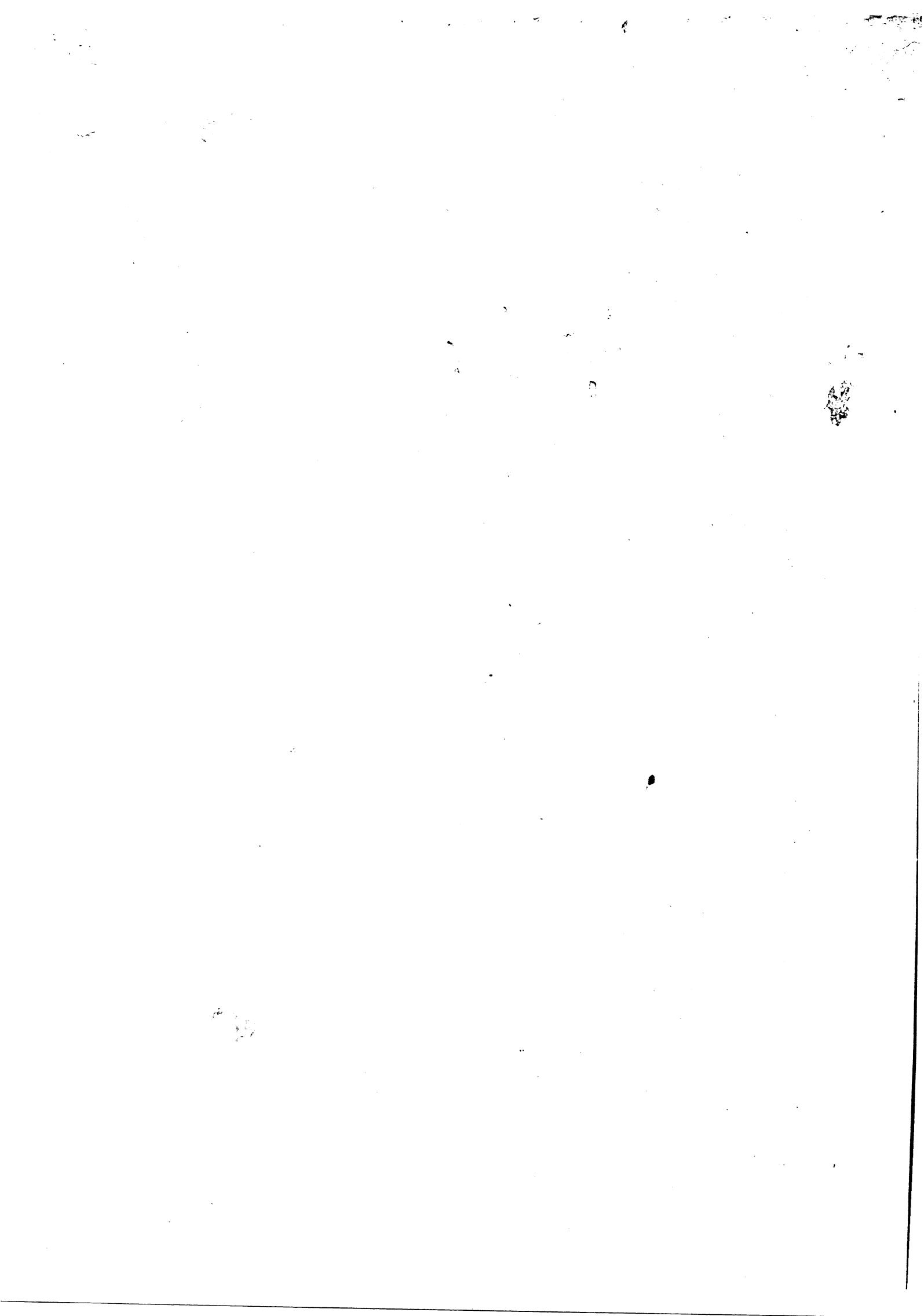
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 774 OF 2025

ALLOWING THE APPEAL

ASU
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND

THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY
LAND ACQUISITION FIRST APPEAL NO: 775 OF 2025

Between:

Mahesh, S/o. Narsimha, Age 31 years, Occ- Agriculture, Kanayapally Village of
Kothakota Mandal, Wanaparthy District. ...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbair.
...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated
10.03.2016 in O.P.No.254 of 2015 on the file of the Court of the Senior Civil
Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of
appeal, the Judgment and Decree of the Court below and the material papers in
the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the
appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;

2. That the Market value is enhanced by two more times (1+2) than the value
fixed by the Land Acquisition Officer, with all consequential benefits;

3. That appellant be and hereby is not entitled to interest for the delay period
of 3364 days in preferring the appeal.

4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 775 OF 2025

ALLOWING THE APPEAL

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ASR
22/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 776 OF 2025

Between:

Gangamma, W/o.Yellanna, Age 76 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

**...Appellant/Claimant
AND**

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-11, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.265 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3358 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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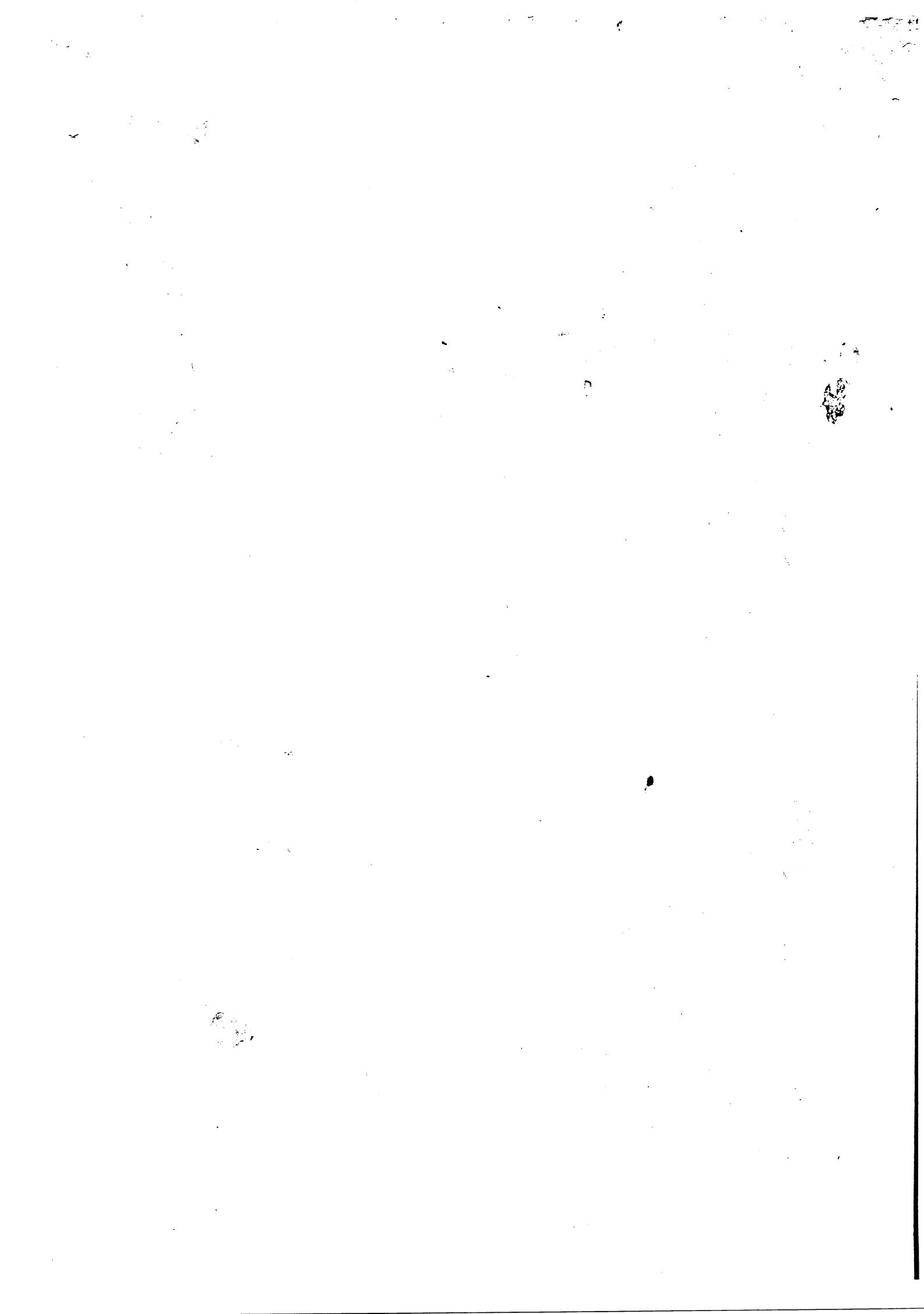
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 776 OF 2025

ALLOWING THE APPEAL

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ASW
21/11/25*

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 777 OF 2025

Between:

Kishore, S/o. Naganna, Age 34 years, Occ Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme- Phase- II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.192 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3364 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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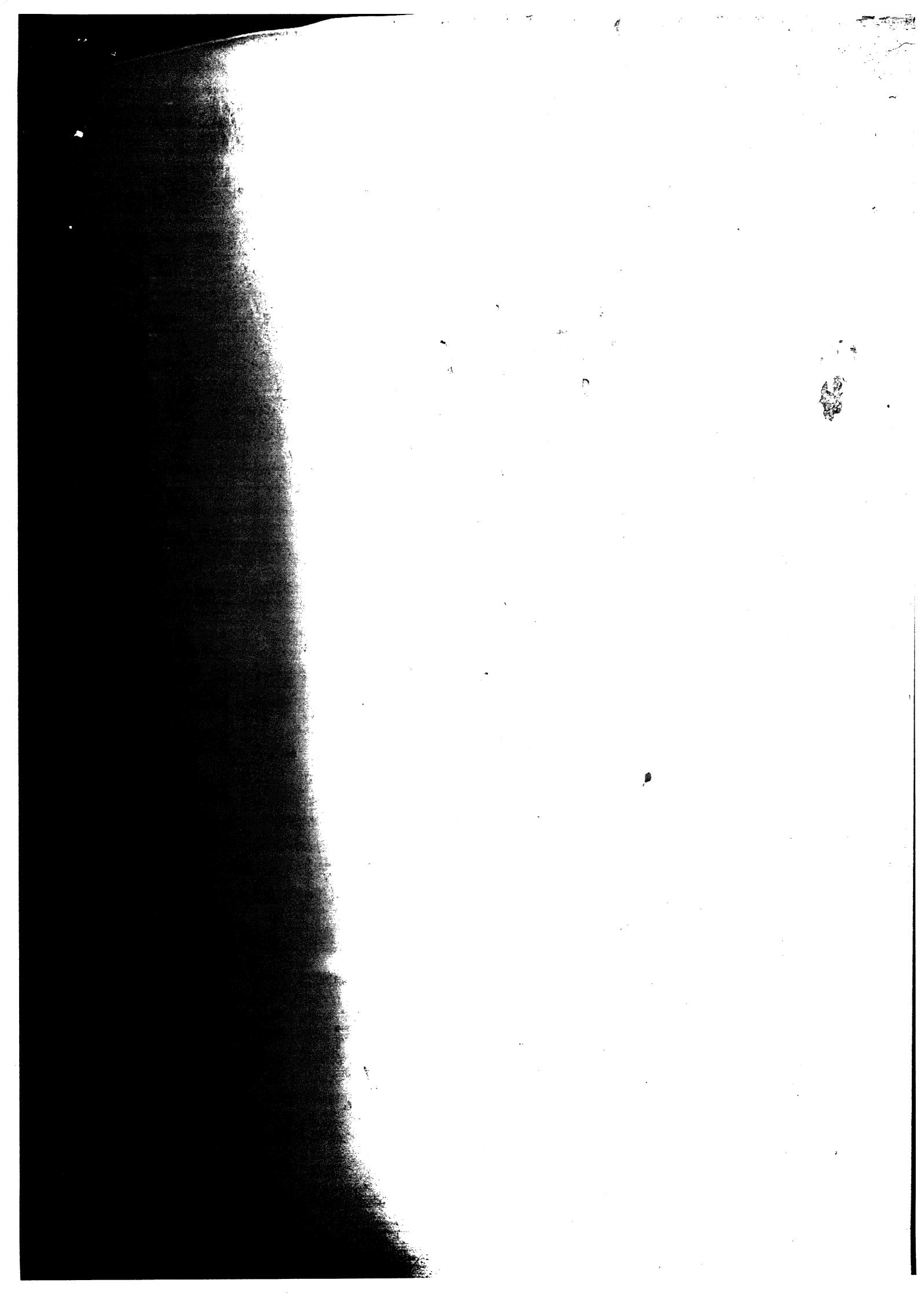
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 777 OF 2025

ALLOWING THE APPEAL

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ASM
24/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 778 OF 2025

Between:

K. Pedda Ramulu, S/o.Naganna, Age 66 years, Occ. Agriculture, Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbar.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.260 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3364 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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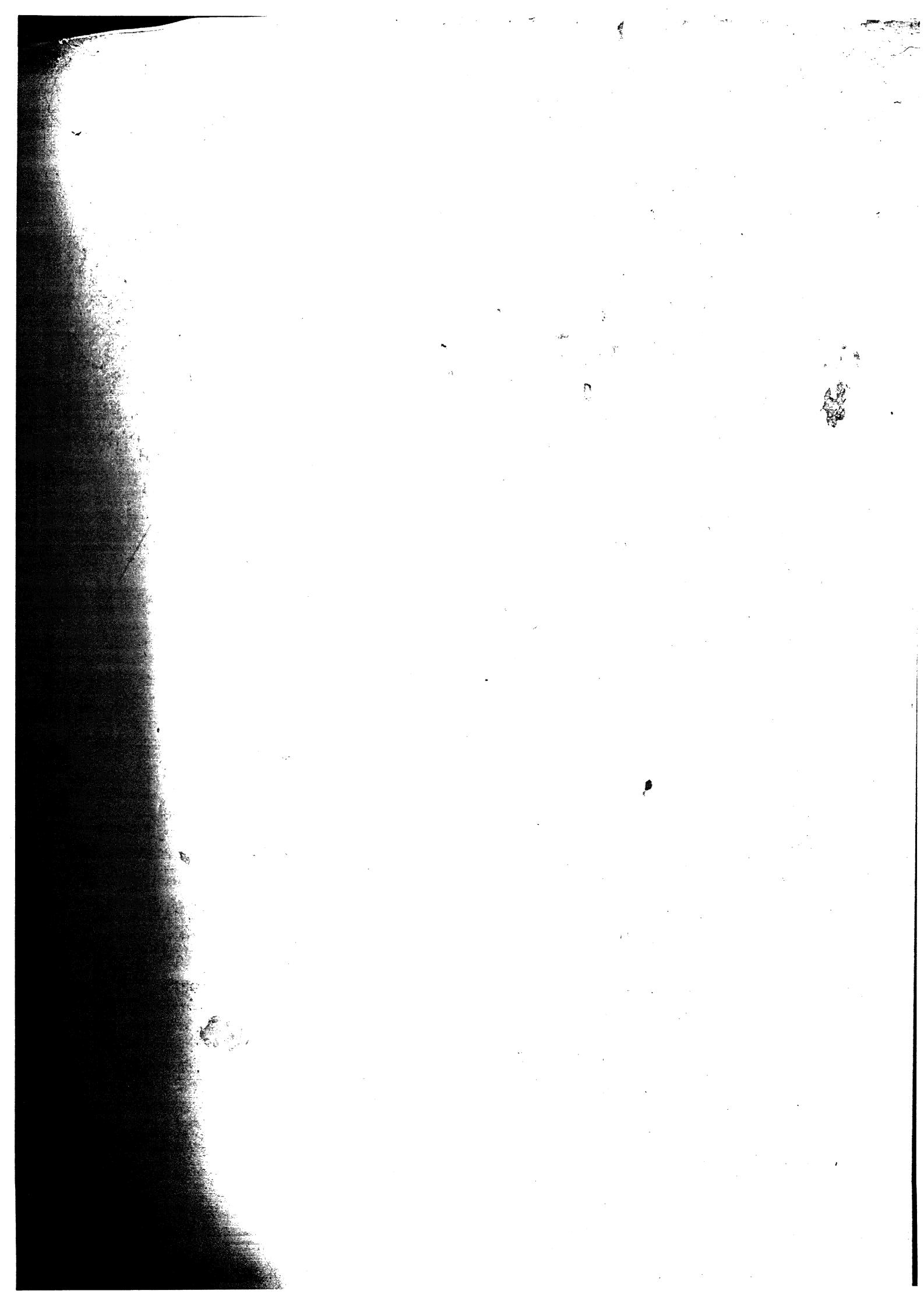
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 778 OF 2025

ALLOWING THE APPEAL

✓
ASW
26/08/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 779 OF 2025

Between:

Saroja, W/o.Krishnaiah, Age 46 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.266 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3364 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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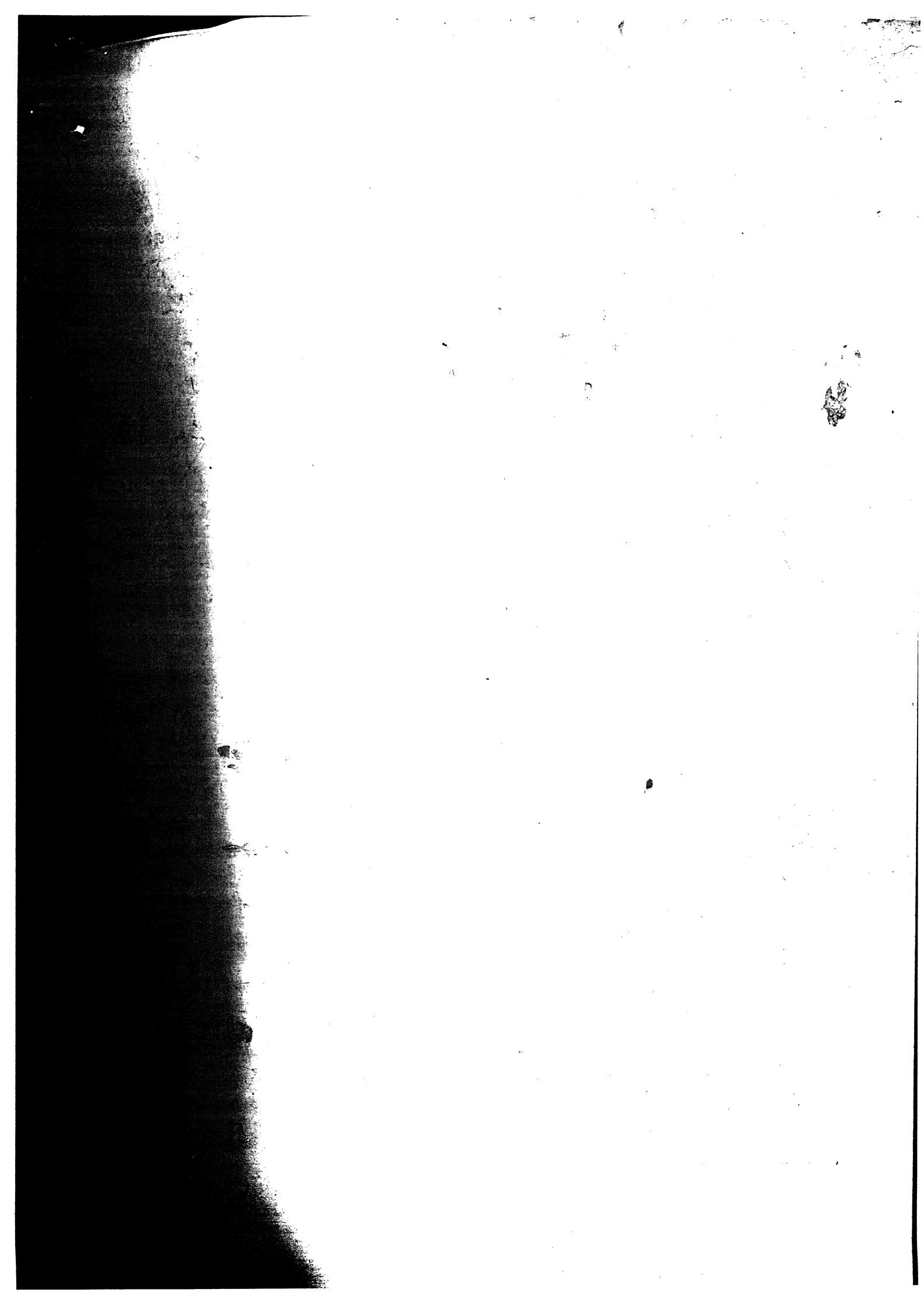
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HIGH COURT

DATED: 26/08/2025

DECREE

LAAS NO: 779 OF 2025

ALLOWING THE APPEAL

AS
25/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 780 OF 2025

Between:

Maddileti, S/o.Yellanna, Age 41 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.
Respondent

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.267 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3358 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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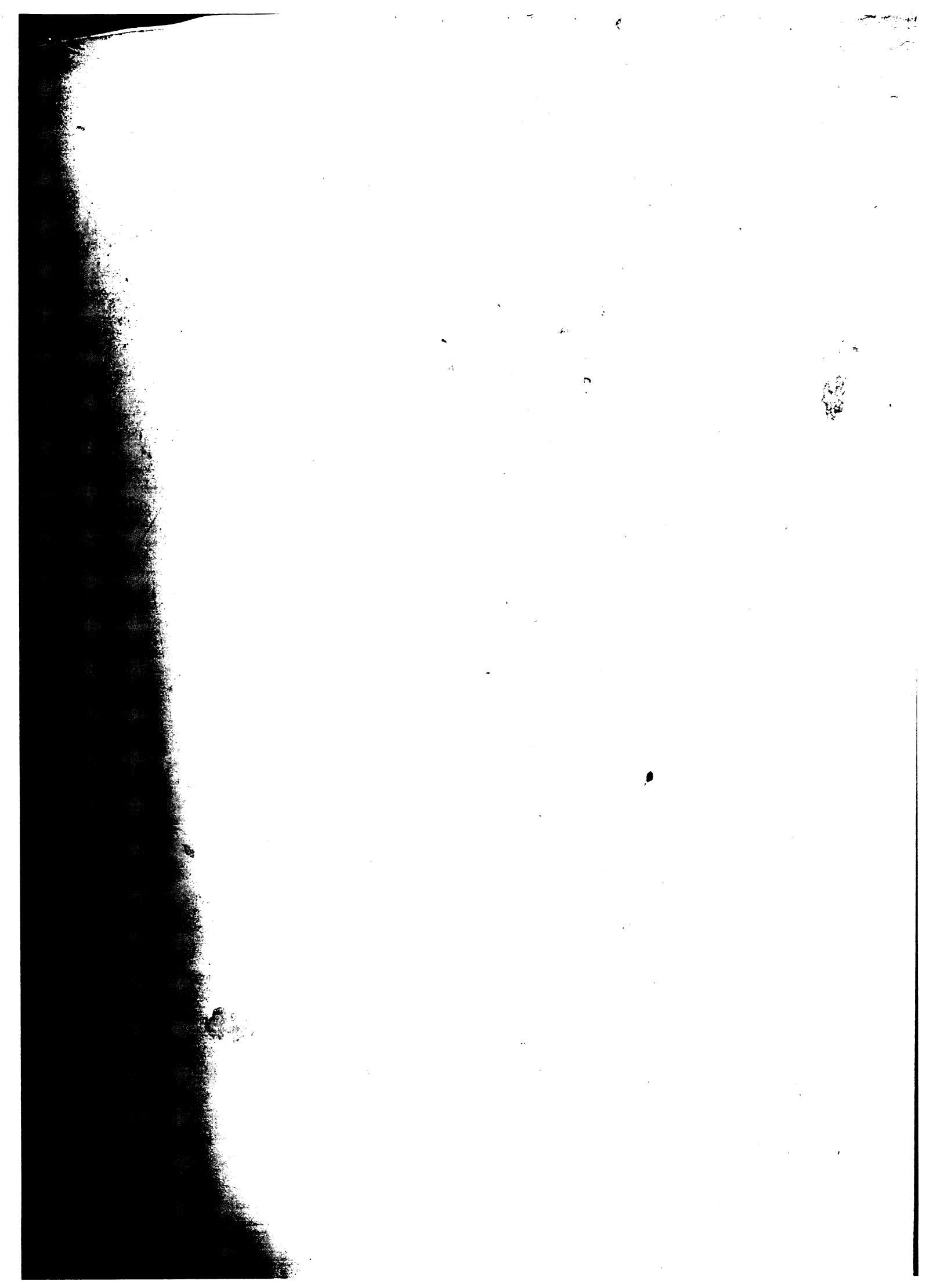
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 780 OF 2025

ALLOWING THE APPEAL

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ASR
22/4/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 781 OF 2025

Between:

Yadaiah, S/o.Chinna Chennaiah, Age 36 years, Occ. Agriculture, Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.199 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3358 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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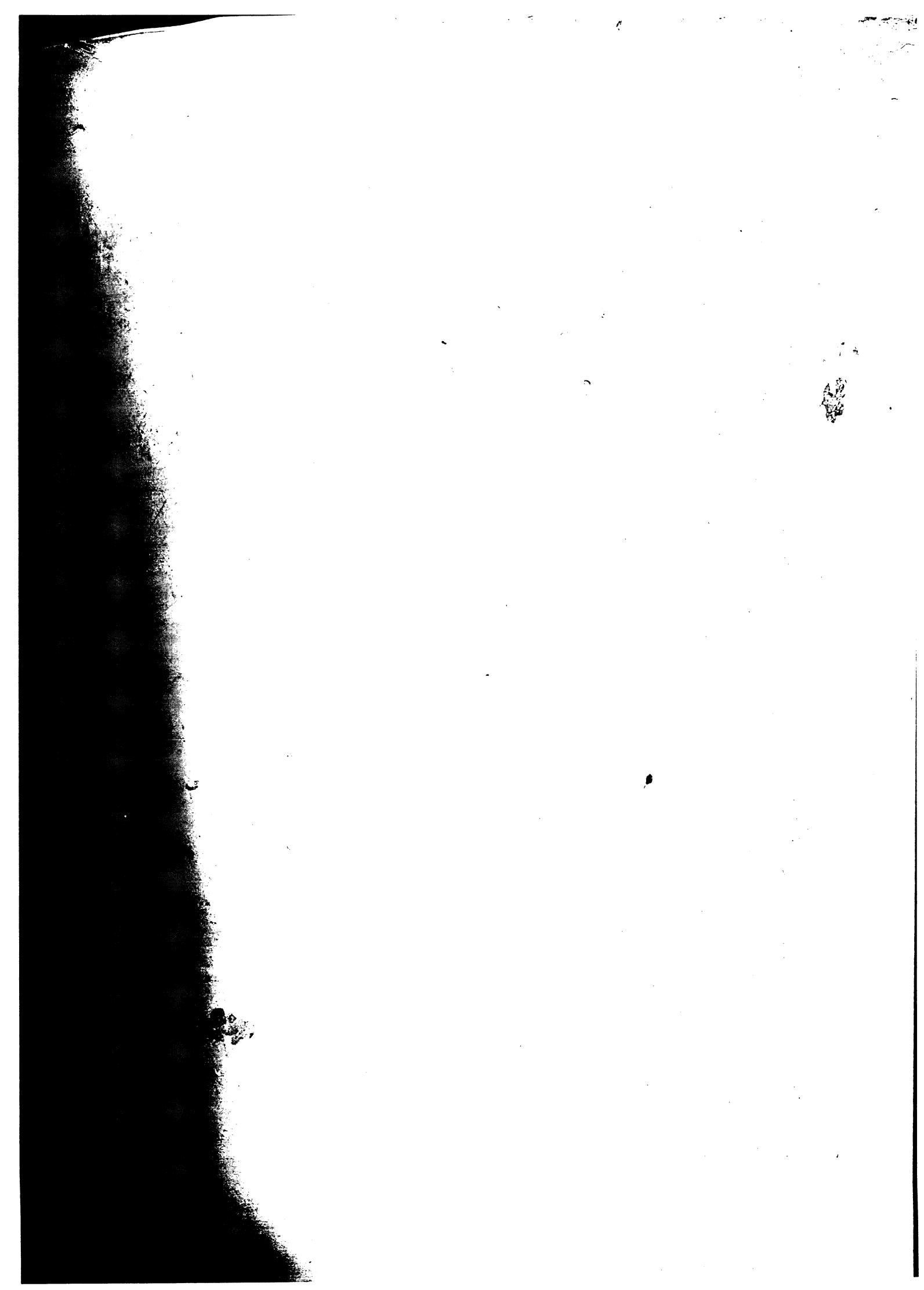
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 781 OF 2025

ALLOWING THE APPEAL

Y
ASM
21/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 782 OF 2025

Between:

Ramesh, S/o.Narsimha, Age 36 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.253 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and hereby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3358 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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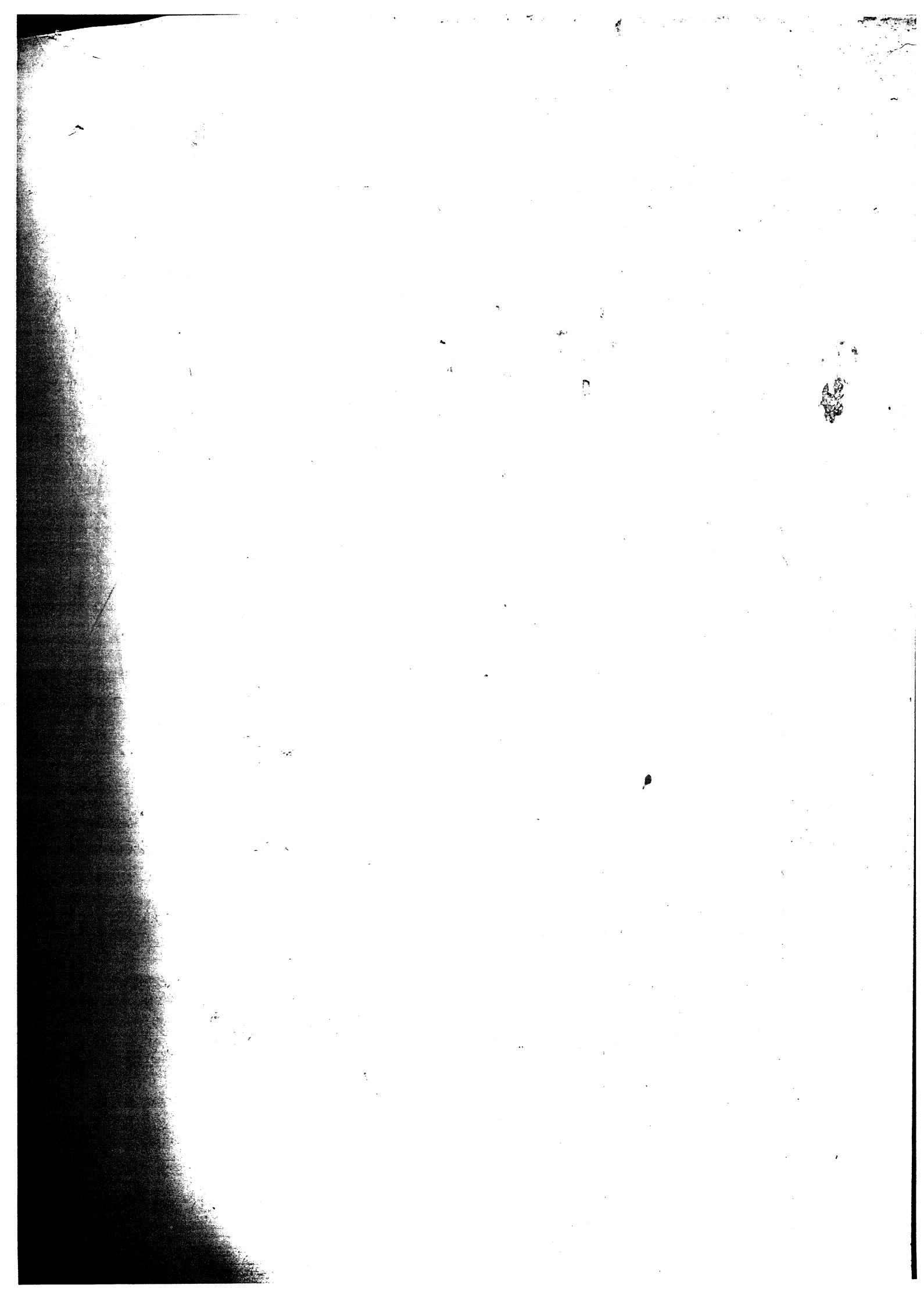
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HIGH COURT

DATED: 26/08/2025

DECREE

LAAS NO: 782 OF 2025

ALLOWING THE APPEAL

4

ASU

21/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 783 OF 2025

Between:

1. J. S. Chandraiah (died), Per LRs.2 to 6
2. J. Bhagyamma, w/o Late J. S. Chandraiah, aged 63 years,
3. J. Naganna, s/o Late J. S. Chandraiah, aged 49 years,
4. J. Sayanna, s/o Late J. S. Chandraiah, aged 43 years;
5. J. Danaiah, s/o Late J. S. Chandraiah, aged 39 years,
6. Chittemma, d/o Late J. S. Chandraiah, aged 38 years, Occ. Agriculture, R/o. Kanayapally Village, Kothakota Mandal, Wanaparthy District.

...Appellants/Claimants

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbar.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.181 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellants and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;

3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

**SD/-K.SRINIVASA RAO
JOINT REGISTRAR**

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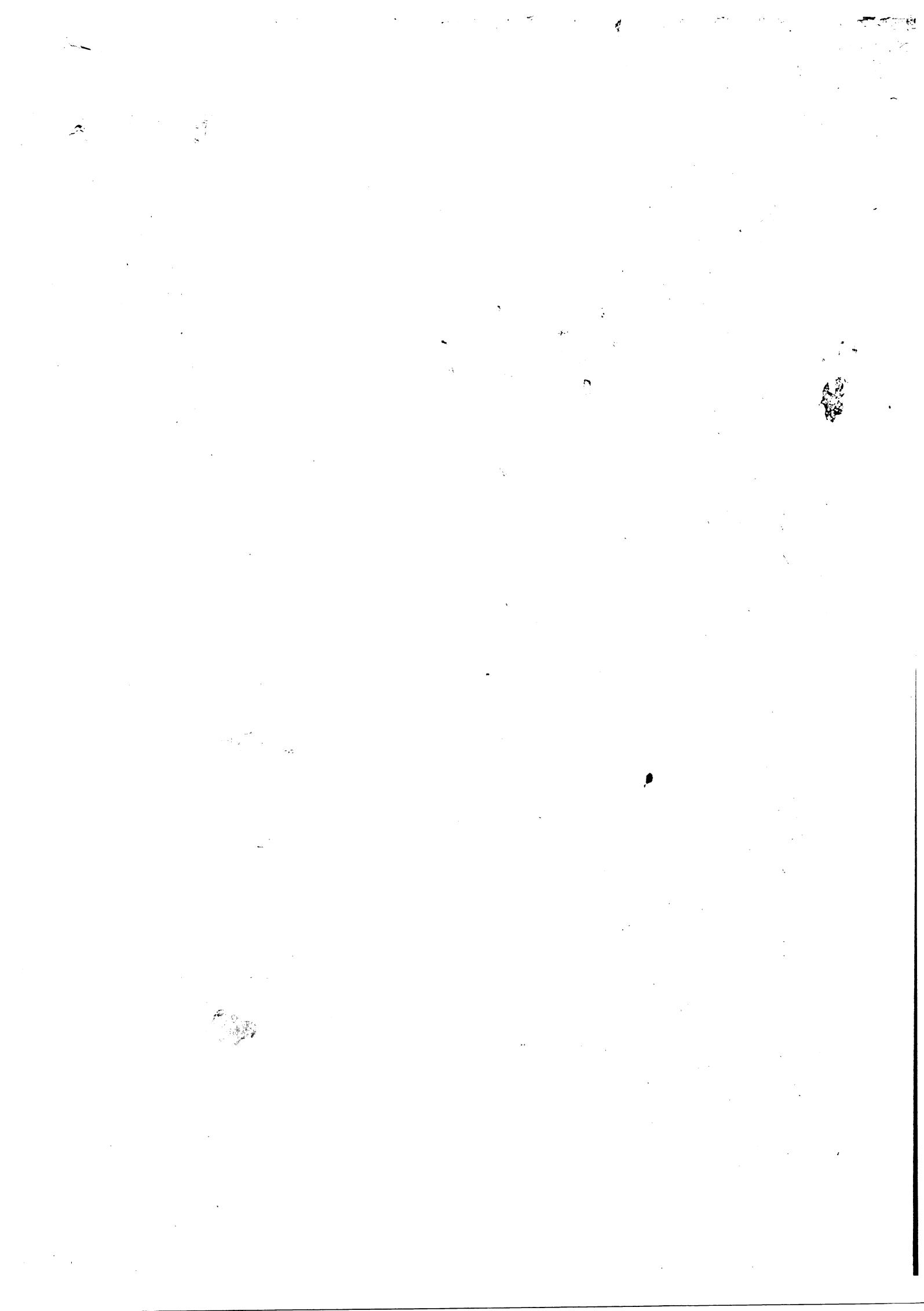
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1. The Senior Civil Judge at Wanaparthy.
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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 783 OF 2025

ALLOWING THE APPEAL

ASU
26/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND

THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 784 OF 2025

Between:

Ravi Kumar, S/o.Balaiah, Age 30 years, Occ. Agriculture, R/o.Kanayapally
Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, Rajiv Lift Irrigation Scheme-Phase-II, Pebbair.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.208 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3357 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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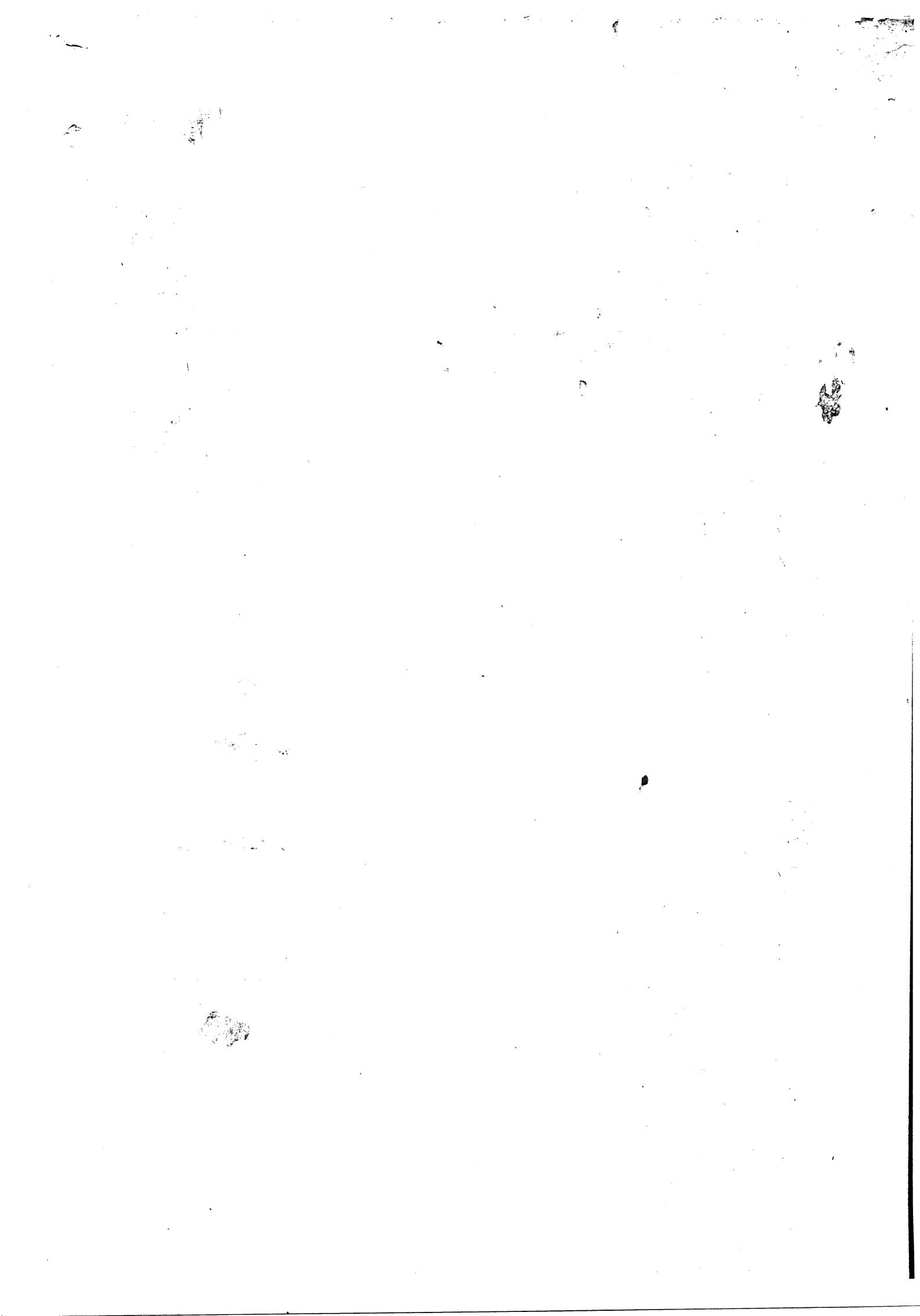
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HIGH COURT

DATED: 26/08/2025

DECREE

LAAS NO: 784 OF 2025

ALLOWING THE APPEAL

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ASM
21/11/25

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE ABHINAND KUMAR SHAVILI
AND

THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

LAND ACQUISITION FIRST APPEAL NO: 785 OF 2025

Between:

Bharathi, D/o.Naganna, Age 32 years, Occ. Agriculture, Kanayapally Village of Kothakota Mandal, Wanaparthy District.

...Appellant/Claimant

AND

The Special Deputy Collector, (Rajiv Lift Irrigation Scheme-Phase-II, Pebbaire.

...Respondent/Respondent

Appeal under Section 54 of L.A.Act against the Judgment and Decree dated 10.03.2016 in O.P.No.194 of 2015 on the file of the Court of the Senior Civil Judge, at Wanaparthy.

This appeal coming on for hearing and upon perusing the grounds of appeal, the Judgment and Decree of the Court below and the material papers in the case and upon hearing the arguments of Sri. V Manohar Rao, Advocate for the appellant and GP for Appeals for the Respondent.

This Court doth Order and Decree as follows:

1. That the appeal be and herby is allowed ;
2. That the Market value is enhanced by two more times (1+2) than the value fixed by the Land Acquisition Officer, with all consequential benefits;
3. That appellant be and hereby is not entitled to interest for the delay period of 3358 days in preferring the appeal.
4. That there shall be no order as to costs.

SD/-K.SRINIVASA RAO
JOINT REGISTRAR

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HIGH COURT

DATED:26/08/2025

DECREE

LAAS NO: 785 OF 2025

ALLOWING THE APPEAL

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26/08/2025